

## BEFORE THE NATIONAL GREEN TRIBUNAL

### PRINCIPAL BENCH, NEW DELHI

#### ORIGINAL APPLICATION NO. 247 OF 2024

#### IN THE MATTER OF:

NEWS ITEM TITLED “AHMEDABAD SURAT LANDFILLS AMONG WORST THREE METHANE HOTSPOTS IN INDIA” APPEARING IN THE TIMES OF INDIA DATED 07.02.2024

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**618**

Through its Counsel



**(Nishant Awana/ Rebecca Mishra)**

*FOR NMA Law Chambers*

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Place: New Delhi

Date: 01.12.2025

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 247 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED "AHMEDABAD SURAT LANDFILLS  
AMONG WORST THREE METHANE HOTSPOTS IN INDIA"  
APPEARING IN THE TIMES OF INDIA DATED 07.02.2024

REPLY ON BEHALF OF RESPONDENT NO. 5 I.E.,  
RAJASTHAN STATE POLLUTION CONTROL BOARD

MOST RESPECTFULLY SHOWETH:

1. The present Reply is being filed on behalf of Respondent No.5, i.e., Rajasthan State Pollution Control Board ("answering Respondent"), in compliance of Order dated 10.09.2025 and Order dated 05.07.2024 passed by this Hon'ble Tribunal in the present Original Application No. 247/2024 ("subject OA"). It is submitted that this Reply is also being placed on record in terms of subsequent liberties granted by this Hon'ble Tribunal to the Respondents to file their respective responses.
2. Notably, the present OA has been instituted by this Hon'ble Tribunal taking *suo moto* cognizance of the news item titled "*Ahmedabad Surat landfills among worst three methane hotspots in India*" published in 'Times of India' newspaper dated 07.02.2024, which highlighted the existence of high-level methane emission hotspots from municipal solid waste landfills and oil and gas facilities in four States, including Rajasthan, as identified by the Indian Institute of Remote

  
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Sensing (“IIRS”), Indian Space Research Organization (“ISRO”). Owing the aforesaid, this Hon’ble Tribunal was pleased to constitute the Joint Committee vide its order dated 19.03.2024 in the subject OA, *inter alia*, directing it to assess ambient air quality and methane mitigation measures at the identified sites.

3. Insofar as the answering Respondent is concerned, the key issues arising from the subject OA and the directions of this Hon’ble Tribunal may be summarised as under:

- a) Status of compliance with Solid Waste Management Rules, 2016 (“SWM Rules”) at the methane hotspot municipal dumpsites identified at Chirawa (Jhunjhunu) and Taranagar (Churu), including authorization, leachate management, bio-mining, fire control, and sanitary landfill development.
- b) Status of methane emissions and mitigation measures in relation to oil and gas facilities in Barmer/Balotra region, including enforcement under the Environment Protection Act, 1986 (“EP Act”) and SWM Rules insofar as municipal dumpsites are concerned.
- c) Status of ambient air quality monitoring, including methane and other pollutants, around the identified hotspots and steps taken for continuous monitoring by the answering Respondent.
- d) Enforcement of SWM Rules, Water (Prevention and Control of Pollution) Act, 1974 (“Water Act”) and Air (Prevention and Control of Pollution) Act, 1981 (“Air Act”) through show cause notices, environmental

compensation and prosecution in respect of non-compliant Urban Local Bodies (ULBs).

4. At the outset it is stated that the answering Respondent has been doing the utmost to prevent and deter environmental violations arising from improper management of municipal solid waste and associated methane emissions. In particular, proactive directions have been issued by the answering Respondent to the concerned ULBs and Departments, ambient air quality monitoring has been undertaken at the concerned dumpsites, and legal action in the form of show cause notices, environmental compensation and prosecutions has been initiated wherever required.

*Preventive Measures*

5. It is submitted that, the answering Respondent, with a view to prevent and reduce methane emissions from identified hotspots, has taken a series of preventive, regulatory and administrative measures. At the district level, Regional Office, Jhunjhunu of the answering Respondent has issued detailed directions to the Executive Officers of Nagar Palika, Taranagar and Nagar Palika, Chirawa under the SWM Rules, Water Act and Air Act, mandating compliance with segregation, collection, processing, bio-mining of legacy waste and development of sanitary landfill facilities.
6. It is stated that the Regional Office, Jhunjhunu of the answering Respondent issued a Letter dated 23.05.2024 to the ULBs of Taranagar and Chirawa calling upon them to submit the action taken till date in compliance with SWM Rules, 2016 at the respective dumpsites identified as methane

hotspots by IIRS/ISRO. It was specifically indicated that the Joint Committee constituted by this Hon'ble Tribunal is assessing compliance with SWM Rules, 2016, including authorization from the answering Respondent for development of landfill sites and related facilities. A true copy of Letter dated 23.05.2024 is annexed herewith and marked as **Annexure-A**.

7. Further, by Letter dated 30.05.2024 issued to the Director, Department of Local Bodies, Jaipur, the Regional Office, Jhunjhunu of the answering Respondent requested the Department of Local Bodies to direct the concerned ULBs to ensure full compliance with SWM Rules, 2016 and to apply for Environmental Clearance, wherever applicable, for the development of landfill sites and associated infrastructure. The said letter specifically refers to the ISRO survey, the news item basis which the subject OA has been registered suo moto by this Hon'ble Tribunal, and this Hon'ble Tribunal's order dated 19.03.2024. A true copy of the Letter dated 30.05.2024 is annexed herewith and marked as **Annexure-B**.
8. In furtherance of the above, the answering Respondent has undertaken detailed inspections of the MSW dumpsites at Chirawa (Jhunjhunu) and Taranagar (Churu) on 25.06.2024 to assess, *inter alia*, the status of legacy waste, height and volume of waste, status of bio-mining, fire incidents, leachate management, ambient air monitoring and methane measurement.
9. The assessment tables forming part of the Action Taken Report of District Jhunjhunu indicate that at Chirawa dumpsite

  
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approximately 68,951 tonnes (81,118 cum) of legacy waste is present, bio-mining was commenced in May 2024 and was proposed to be completed by July 2025.

10. Based on the inspection findings, Show Cause Notices were issued to the Executive Officers of Nagar Palika, Chirawa and Nagar Palika, Taranagar vide letters dated 02.07.2024, invoking Section 48 of the Water Act, Sections 37 and 41 of the Air Act and Section 5 of the Environment (Protection) Act, 1986, on account of absence of methane gas detectors, lack of ambient air quality monitoring, lack of sanitary landfill development and other non-compliances of SWM Rules, 2016. The notices, *inter alia*, direct the ULBs to rectify the non-compliances and submit compliance reports within 15 days, failing which legal proceedings would be initiated. True copies of the Replies to Show-cause are annexed herewith and marked as **Annexure-C (Colly)**.
11. As a further preventive and planning measure, vide letters dated 08.01.2025, the Regional Office, Jhunjhunu of the answering Respondent has directed the Executive Officers of Nagar Palika, Chirawa and Nagar Palika, Taranagar to submit comprehensive Present Status Reports covering both the non-compliances pointed out by the answering Respondent and those noted in the Joint Committee Report, along with detailed corrective actions taken, supporting evidence and updated compliance plans with timelines. Further, a reminder dated 27.11.2025 has been issued by the Regional Office, Jhunjhunu to Executive Officers of Nagar Palika, Chirawa and Nagar Palika, Taranagar for submitting of the latest status report. Copies of Letters dated 08.01.2025 are annexed herewith and marked as **Annexure-D (Colly)**.

  
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12. It is stated that in the Barmer/Balotra region in the State of Rajasthan, the preventive framework has been reinforced through repeated directions under SWM Rules, 2016, Water Act, Air Act and the Environment (Protection) Act, 1986, requiring the Municipal Council, Barmer to apply for consent/authorization and to ensure proper management of municipal solid waste at the MSW disposal site, including ambient air monitoring and mitigation of emissions.

***Deterrent Measures***

13. It is stated that the methane hotspot areas within the State of Rajasthan, as identified in the Joint Committee assessment process, largely pertain to (i) MSW dumpsites at Chirawa (Jhunjhunu) and Taranagar (Churu), and (ii) oil and gas facilities and associated waste management infrastructure in Barmer/Balotra region. The answering Respondent and the concerned ULBs have adopted a deterrent enforcement approach using show cause notices, environmental compensation and criminal prosecution. The details are as under:

District/Area	Year	Inspections/Raids conducted	Show Cause Notices/Directions Issued	Environmental Compensation (Rs. in Lakhs)	Prosecutions Instituted
Jhunjhunu (Chirawa MSW site)	2024-25	1 targeted inspection(25.06.2024)	1 SCN under Water Act/Air Act/EP Act dated	– (compensation under	To be initiated in case of continued non-

  
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			02.07.2024	consideration based on compliance)	compliance
Churu (Taranagar MSW site)	2024-25	1 targeted inspection (25.06.2024)	1 SCN under Water Act/Air Act/EP Act dated 02.07.2024	– (compensation under consideration based on compliance)	To be initiated in case of continued non-compliance
Barmer (Municipal Council, Barmer MSW site)	2021-22	Multiple inspections by the answering Respondent	Multiple direction issued, including, letters dated 19.09.2023, 01.02.2024 and 27.03.2024	13.51 (EC of Rs. 13,50,800 recovered on 18.02.2022)	1 prosecution filed on 24.09.2021 before Chief Judicial Magistrate, Barmer( <i>detailed in Para 14 below</i> )

14. As regards Barmer, the Action Taken Report prepared by the Regional Office, Balotra of the answering Respondent records that, pursuant to persistent non-compliance of statutory provisions by the Municipal Council, Barmer, the answering Respondent imposed Environmental Compensation amounting to Rs. 13,50,800/- on 18.02.2022 and recovered the same. It further records that prosecution has been instituted against the Commissioner, Municipal Council, Barmer under Section 15 read with Section 19 of the Environment (Protection) Act, 1986 and under the SWM Rules, 2016, by filing a complaint in the Court of Chief Judicial Magistrate, Barmer on 24.09.2021.

  
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15. In Jhunjhunu and Churu districts, as noticed above, deterrent enforcement has been initiated through issuance of show cause notices under Section 48 of the Water Act, Sections 37/41 of the Air Act and Section 5 of the EP Act, on account of absence of methane detectors, lack of gas collection systems, absence of sanitary landfill and failure to undertake bio-mining within the timelines indicated. The notices themselves expressly refer to this Hon'ble Tribunal's Order dated 19.03.2024 in the subject OA and the guidelines issued by Central Pollution Control Board ("CPCB") on disposal of legacy waste in compliance with OA No. 606/2018<sup>1</sup> which is also pending adjudication before this Hon'ble Court.
16. Additionally, the district Action Taken Reports demonstrate that the answering Respondent has deployed its officers to conduct ambient air monitoring and has mandated regular monitoring of methane at source, with quarterly reporting to the answering Respondent, thereby creating a compliance-cum-deterrence mechanism for continuous monitoring. Copies of ambient air monitoring reports of MSW dumpsites at Chirawa and Taranagar are annexed herewith and marked as **Annexure-E**.
17. It is further submitted that the answering Respondent acting under Section 5 of the EP Act and its mandate under the SWM Rules, 2016, has issued directions requiring ULBs to obtain consent/authorization for Material Recovery Facilities (MRFs), ensure proper transportation, segregation, storage and disposal of municipal solid waste, control fugitive

emissions and comply with CPCB guidelines for bio-mining and remediation of legacy waste.

*Sustainability Measures*

18. With a view to move towards long-term and sustainable mitigation of methane emissions, the answering Respondent is focusing on complete remediation of legacy waste, development of engineered landfills, strengthening of monitoring systems and closer inter-departmental coordination.
19. In the aforesaid vein it is stated that as per the Report of the Jhunjhunu district, bio-mining of the legacy waste at Baghania Johar dumpsite in Chirawa was initiated in May 2024 and was proposed to be completed by July 2025, with 10,000 cum already cleared and the reclaimed land proposed to be gainfully utilized. The same Report records that bio-mining of legacy waste at the Taranagar dumpsite is proposed to be started after August 2024 and that the ULB has been specifically directed to submit an action plan for bio-mining and to report the status thereof to the answering Respondent.
20. In parallel, the show cause notices and follow-up letters mandate provision of sanitary landfills and gas collection systems at the concerned dumpsites as part of a long-term solution. The notice to Nagar Palika, Taranagar clearly records the absence of a sanitary landfill site and directs the ULB to propose and develop such facility for further disposal

  
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of fresh municipal solid waste, along with leachate collection and treatment provisions.

21. It is further stated that the letters annexed hereinabove as Annexure-D (Colly) go beyond immediate compliance and require the ULBs to submit a comprehensive Present Status Report and compliance action plan, including details of corrective actions taken, supporting evidence and updated timelines, thereby institutionalizing a structured compliance trajectory rather than *ad hoc* responses.
22. At the State level, the answering Respondent has, in its notices and directions, integrated this Hon'ble Tribunal's directions passed in the OA No. 606/2018 (relating to municipal solid waste management) into its enforcement practice, expressly directing local bodies to adhere to CPCB's guidelines on legacy waste disposal and to establish material recovery facilities, thereby aligning local action with the national regulatory framework.
23. From the perspective of technological and monitoring improvements, the answering Respondent's communications require installation of methane detectors at appropriate locations at the dumpsites, regular monitoring of methane at source till completion of bio-remediation, quarterly submission of methane monitoring reports to the answering Respondent, and regular ambient air quality monitoring around the dumpsites. These steps are designed to create a continuous data-driven oversight mechanism over methane emissions.

  
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24. In the oil and gas context in Jaisalmer, the Report of the district reflects that natural gas containing approximately 85% methane is being transported through closed conduit pipeline to a gas-based thermal power plant, with appropriate safety measures, thereby minimizing fugitive methane emissions. This demonstrates the answering Respondent's endeavour to ensure that industrial methane sources in the State are managed through closed systems with regulatory oversight. True copies of the Reports of the Districts Jhunjhunu, Jaisalmer, and Balotra are annexed herewith and marked as **Annexure-F (Colly)**.
25. In view of the measures taken detailed hereinabove, it is most respectfully submitted that the answering Respondent and its officials have been duly discharging their duties and are treating the issue of methane emissions from landfills and related facilities with due seriousness, aligning their actions with the directions of this Hon'ble Tribunal, CPCB guidelines and the applicable statutory framework.
26. The answering Respondent most humbly reserves its rights to file an additional Affidavit/Report or further district-wise action taken reports, as and when directed by this Hon'ble Tribunal or as may be warranted by subsequent developments in the matter.
27. The above-quoted information has been provided by the answering Respondent *bona fide* on the basis of records, without prejudice to its rights and contentions in law and on facts.

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Respondent No. 5

(Rajasthan State Pollution Control Board)

Through its Counsel



सुधीर यादव

क्षेत्रीय अधिकारी

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(Nishant Awana/ Rebecca Mishra)

FOR NMA Law Chambers

Advocates for the Respondent No. 5

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Place: New Delhi

Date: 01.12.2025

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 247 OF 2024

IN THE MATTER OF:

NEWS ITEM TITLED "AHMEDABAD SURAT LANDFILLS  
AMONG WORST THREEMETHANEHOTSPOTS IN INDIA"  
APPEARING IN THE TIMES OF INDIA DATED 07.02.2024

AFFIDAVIT

I, Sudheer Yadav aged about 42 years, S/o Sh. J.R. Yadav working as Environmental Engineer with the Respondent No. 5- Rajasthan State Pollution Control Board having its office at CP-01/90,Raj Complex, Ist Floor, RIICO Phase -II ,Jhunjhunu, Rajasthan -333001 , presently at Regional Officer, do hereby solemnly affirm and declare as under:

1. That I am the Officer in Charge for the above noted matter and have been duly authorized by Respondent No. 5 in this regard. I am well conversant with the facts and circumstances of the case on the basis of official records, and, hence, competent to affirm this affidavit.
2. That the contents of the accompanying Reply have been drafted by my counsel under my instructions. Facts stated therein are true to my knowledge on the basis of official records and the legal submissions made therein are based on the advice received and believed to be correct. Nothing material has been concealed therefrom.



ATTESTED  
NOTARY PUBLIC JAIPUR  
(RAJ) INDIA

01 DEC 2025

DEPONENT

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क्षेत्रीय अधिकारी  
राजस्थान प्रदूषण नियंत्रण मंडल, झुंझुनूं

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**VERIFICATION:**

I, the abovenamed deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief and as per the official records available. I say that no part of it is false and nothing material has been concealed therefrom.

Verified at jaipur on this 01 day of December, 2025.

**DEPONENT**

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राजस्थान प्रदूषण नियंत्रण मंडल, झुंझुनूं

**ATTESTED**

NOTARY PUBLIC JAIPUR  
(RAJ) INDIA

**01 DEC 2025**



क्षेत्रीय कार्यालय  
REGIONAL OFFICE  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं  
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU  
Email:-rorpcb.jjn@gmail.com  
www.environment.rajasthan.gov.in

Ph.- 01592-295461



क्रमांक: रा.प्र.नि.म./क्षे.का./झुंझुनूं/सूचना/5/811-818

दिनांक 23/05/2024

1. अधिशाषी अधिकारी,  
नगरपालिका,  
तारानगर, जिला - चुरु।
2. अधिशाषी अधिकारी,  
नगरपालिका,  
चिड़ावा, जिला - झुंझुनूं।

विषय:- माननीय राष्ट्रीय हरित प्राधिकरण के आदेश दिनांक 19.03.2024, ओ.एं. संख्या 247/2024 (मुख्य पीठ), सुओ मोटो के क्रम में।

सन्दर्भ:- मुख्यालय का पत्र दिनांक 23.05.2024 के क्रम में।

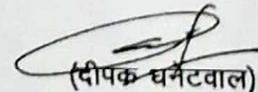
महोदय,

उपरोक्त विषयान्तर्गत लेख है कि, माननीय राष्ट्रीय हरित प्राधिकरण द्वारा दिनांक 19.03.2024 के आदेश के क्रम में एक संयुक्त जांच दल का गठन किया है। यह जांच दल तारानगर एवं चिड़ावा में स्थित लैंडफिल साईट्स से निकलने वाली जहरीली मीथेन गैस की वस्तु स्थिति एवं इससे सम्बन्धित अन्य तथ्यों यथा सम्बन्धित नगरपालिका द्वारा उक्त साईट की राज्य मण्डल से प्राधिकार सम्मति, लैंडफिल साईट पर जमा अपशिष्ट पदार्थ की मात्रा एवं टोस अपशिष्ट प्रबन्धन नियम, 2016 की अनुपालना में किये गये कार्यों की सूचना इत्यादि शामिल है, की जांच करेगा।

उक्त जांच दल को अपनी रिपोर्ट आदेश दिनांक से 2 माह के भीतर प्रस्तुत करनी है। अतः उपरोक्त तथ्यों ध्यान में रखते हुये आपसे अनुरोध है कि, आप तारानगर, जिला - चुरु एवं चिड़ावा, जिला - झुंझुनूं में टोस अपशिष्ट प्रबन्धन नियम, 2016 के अन्तर्गत आप द्वारा आज दिनांक तक किये गये कार्यों की पालना रिपोर्ट दिनांक 28.05.2024 को सायं 04:00 बजे इस कार्यालय में लेकर उपस्थित होना सुनिश्चित करें।

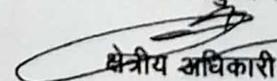
पालनार्थ प्रेषित है।

भवदीय

  
(दीपक धर्मेठवाल)  
क्षेत्रीय अधिकारी

प्रतिलिपि सूचनार्थ प्रेषित है:-

1. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर।
2. जिला कलक्टर, झुंझुनूं/चुरु।
3. सुश्री सुनिती पराशर, वैज्ञानिक- C केन्द्रीय प्रदूषण नियंत्रण मण्डल, दिल्ली।
4. सुश्री मीनल पूनियां/श्री सौरभ कुमार, कनिष्ठ पर्यावरण अभियंता को उक्त प्रकरण में इस कार्यालय स्तर पर समस्त सूचना संकलन एवं रिपोर्ट बनाने हेतु नोडल अधिकारी नियुक्त किया जाता है।

  
क्षेत्रीय अधिकारी

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-II रीको औद्योगिक क्षेत्र, झुंझुनूं राजस्थान - 333001

CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001



क्षेत्रीय कार्यालय  
REGIONAL OFFICE  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं  
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU  
Email:-rorpcb.jjn@gmail.com  
www.environment.rajasthan.gov.in



RPCB/ROJJN/Legal-45/ 961-962

Date:- 30/05/2024

Director  
Department of Local Bodies (DLB)  
Jaipur

Sub: - Regarding Hon'ble NGT Case (PB) OA No. 247/2024, News item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" appearing in the Times of India dated 07.02.2024

Ref.: Hon'ble NGT Order dated 19.03.2024

Sir,

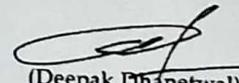
In reference to above subject matter, it is to inform you that, as per the survey conducted by ISRO and News article published in TOI dated 07.02.2024, it has been observed that solid waste dump sites of Taranagar (Churu) and Chirawa (Jhunjhunu) comes under methane gas emission hotspot and taking suo moto cognizance to this Hon'ble NGT vide its order dated 19.03.2024 has constituted a joint team comprised of senior members as mentioned in enclosed order. Also, Hon'ble NGT has asked the concerned authorities to ensure the compliances of Municipal Solid Waste Management Rules (MSW) 2016 which includes authorization from State Board for development of land fill sites and other such facilities at the proposed site.

In reference to this, show cause notice(s) have been issued to the ULB's of Jhunjhunu and Churu District to apply for Environmental Clearance, wherever applicable and to obtain necessary consent from State Board. By enclosing the copy of notices issued to these ULB's, you are hereby kindly requested to direct the concerned ULB's to ensure the compliances of the MSW Rules 2016 and to apply EC (if applicable), so that same may be submitted to Hon'ble NGT before the next date of hearing.

Regards

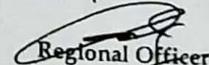
Sincerely,

Enclosed: As above

  
(Deepak Dhanelwal)

SEE & Regional Officer o/c

Copy to: Member Secretary, RPCB, Jaipur for information please

  
Regional Officer o/c

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज-II रीको औद्योगिक क्षेत्र, झुंझुनूं राजस्थान - 333001  
CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001



कार्यालय नगरपालिका मण्डल तारानगर (चूरु) राज.  
Office Telephone No. 01561-240245, E-mail- eotr2009@gmail.com



क्रमांक/न.पा.ता./2024-25/ 553

दिनांक :- 28.05.2024

श्रीमान् क्षेत्रीय अधिकारी महोदय,  
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल  
झुन्झुनू।

विषय :- माननीय राष्ट्रीय हरित प्राधिकरण के आदेश दिनांक 19.03.2024, ओ.ए. संख्या 247/2024 (मुख्य पीठ), सुओ मोटो के क्रम में।

प्रसंग :- श्रीमान्जी के पत्रांक 811 दिनांक 23.05.2024 के क्रम में।

महोदय,

उपरोक्त प्रासांगिक विषयान्तर्गत निवेदन है, कि आप द्वारा चाही गई वांछित सूचना बिन्दूवार निम्न प्रकार तैयार कर श्रीमान्जी की सेवामें सादर प्रेषित है :-

1. लिगेसी वेस्ट :- एमकेजी कम्प्यूटरर्स कम्पनी द्वारा जनवरी 2024 में लिगेसी वेस्ट का सर्वे किया गया जिसमें लिगेसी वेस्ट की मात्रा 12045.023 क्यूबिक मीटर प्राप्त हुई है जिसका निस्तारण कार्य जून 2024 तक कम्पनी द्वारा किये जाने की अभिशाषा की गई है।

2. प्रोसेसिंग प्लाट :- एमआरएफ : एमआरएफ की क्षमता 8.00 टन प्रति दिन है। प्लांट पर कुल 3 मशीने उपस्थित है 1. श्रेडिंग मशीन, 2. बॉलिंग मशीन, 3. फटका मशीन।

जिसका संचालन हेतु डेमो एनसोल कम्पनी द्वारा किया जा चुका है तथा पालिका स्वयं के स्तर पर रेगपीकरर्स के माध्यम से सेग्रीगेशन का कार्य किया जा रहा है तथा उक्त मशीनो के संचालन हेतु निविदा प्रक्रिया लोकसभा आम चुनाव की आदर्श आचार संहिता प्रभावी होने के कारण संचालन नहीं हो सका जिसे अगले माह तक निविदा प्रक्रिया पूर्ण करते हुवे कार्य शुरू करवा दिया जायेगा।

3. एफएसटीपी :- एफएसटीपी की क्षमता 25 केएलडी है एफएसटीपी के निर्माण कार्य एमवीआर कम्पनी द्वारा किया जा रहा है जो प्रक्रियाधीन है जिसे शीघ्र ही पूर्ण करवाकर कार्य शुरू कर दिया जायेगा।

4. डोर-टू-डोर : राज वेस्ट कम्पनी द्वारा पालिका क्षेत्र के समस्त वार्डों में नियमित डोर - टू-डोर के माध्यम से कचरा संग्रहण किया जा रहा है।

5. सीवरेज : पालिका द्वारा सीवरेज के लिए डीपीआर तैयार कर निदेशालय को स्वीकृति हेतु भिजवाई हुई है स्वीकृति पश्चात् शीघ्र ही कार्य शुरू करवा दिया जायेगा।

6. कचरा संग्रहण भूमि - पालिका की कचरा संग्रहण भूमि शहर से 3 किलोमीटर दूर अलायला रोड पर 10 बीघा (25292.8 वर्गमीटर) है।

(अजय प्रताप सिंह)

अधिकाारी

नगरपालिका तारानगर

Signature valid

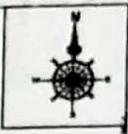
RajKaj Ref  
7552738



Digitally signed by A. Partap  
Singh  
Designation : Executive Officer  
Date: 2024.05.28 12:14:14 IST  
Reason: Approved

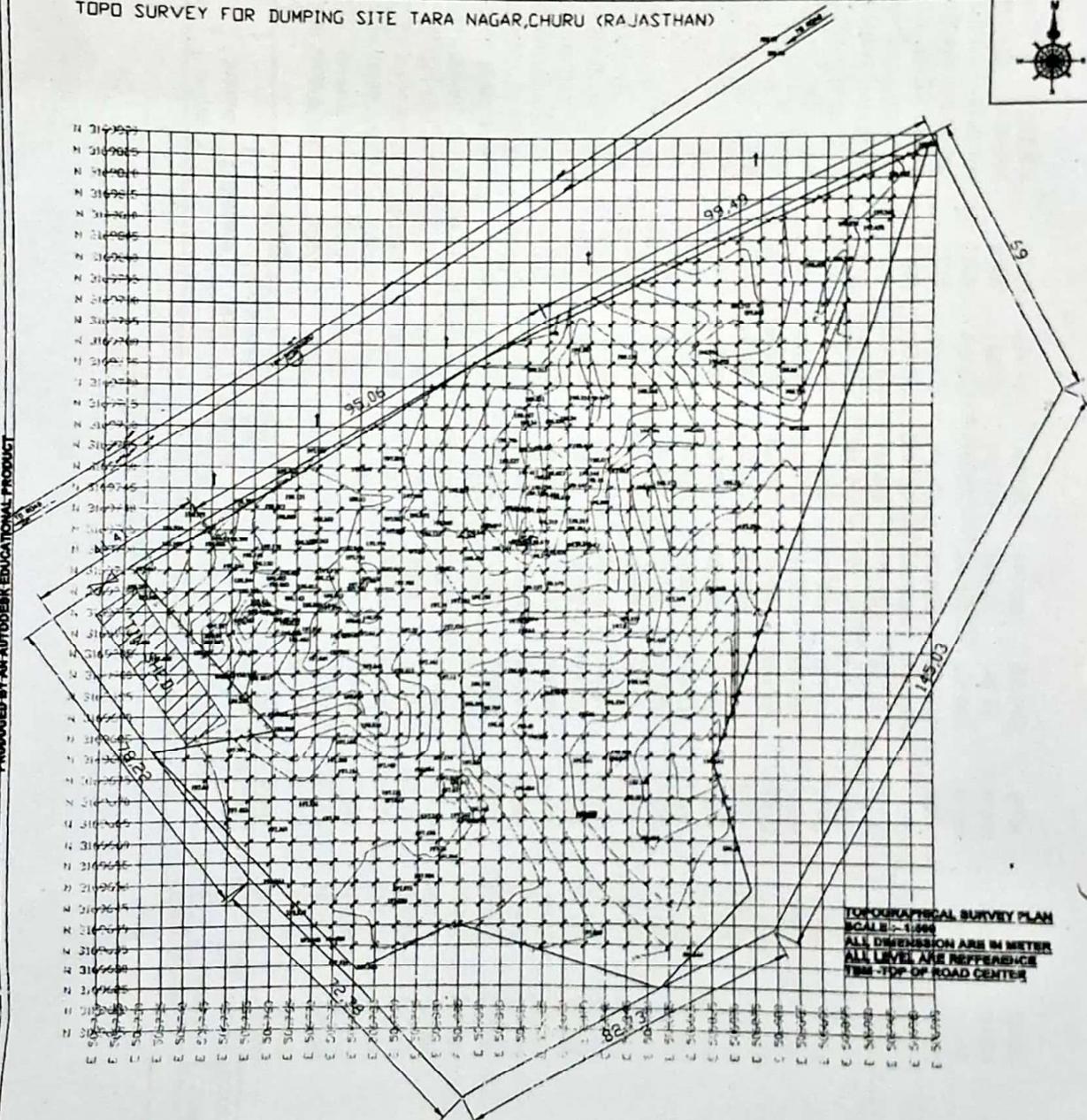
Latter 2024

TOPO SURVEY FOR DUMPING SITE TARA NAGAR, CHURU (RAJASTHAN)



PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT



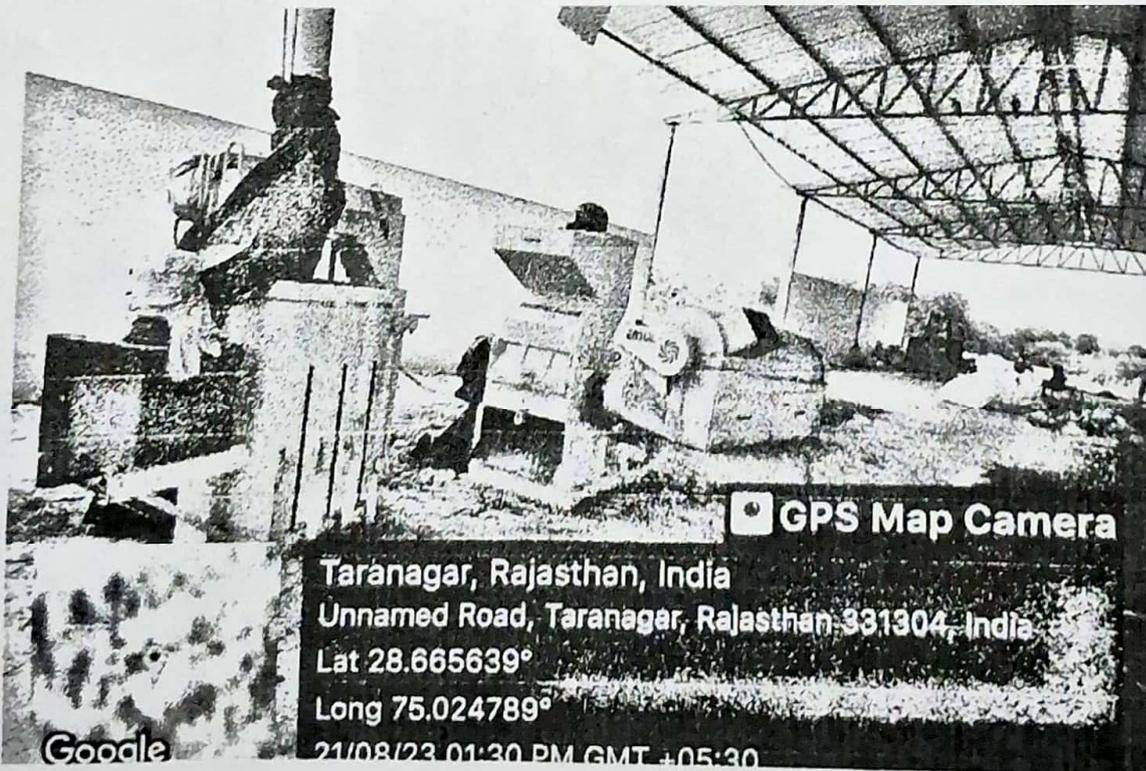
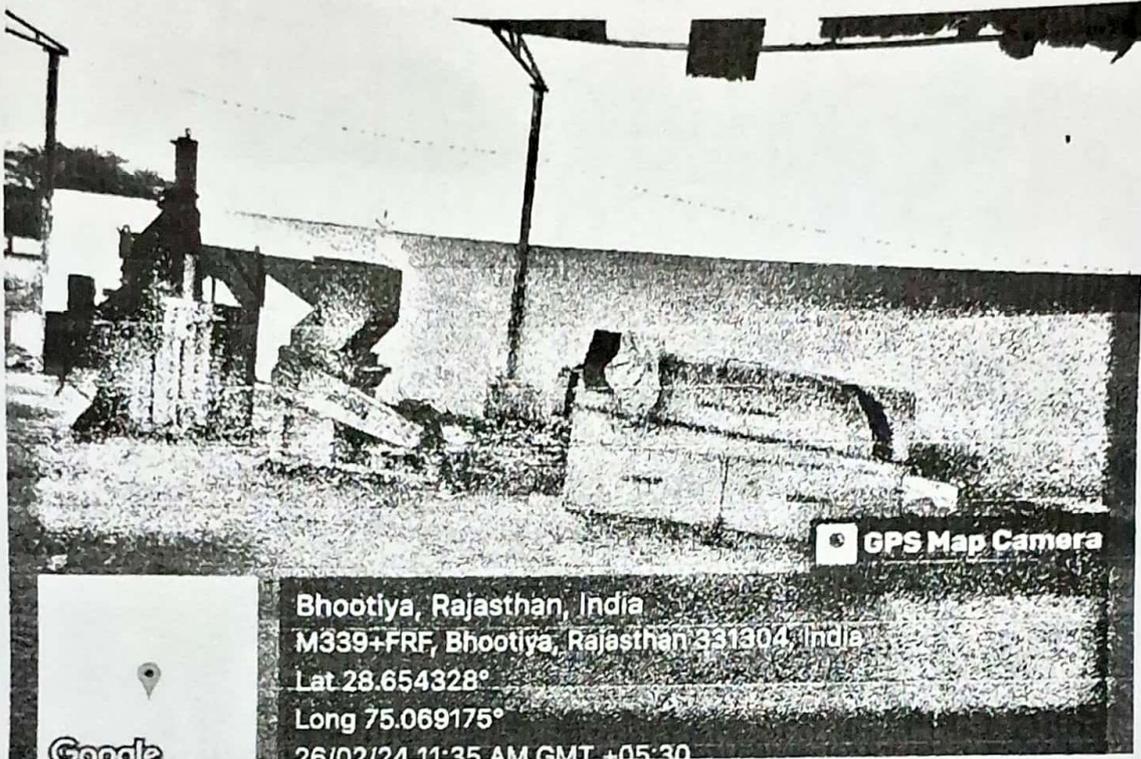
TOPOGRAPHICAL SURVEY PLAN  
SCALE: 1:500  
ALL DIMENSIONS ARE IN METER  
ALL LEVELS ARE REFERRED  
TO THE TYP OF ROAD CENTER

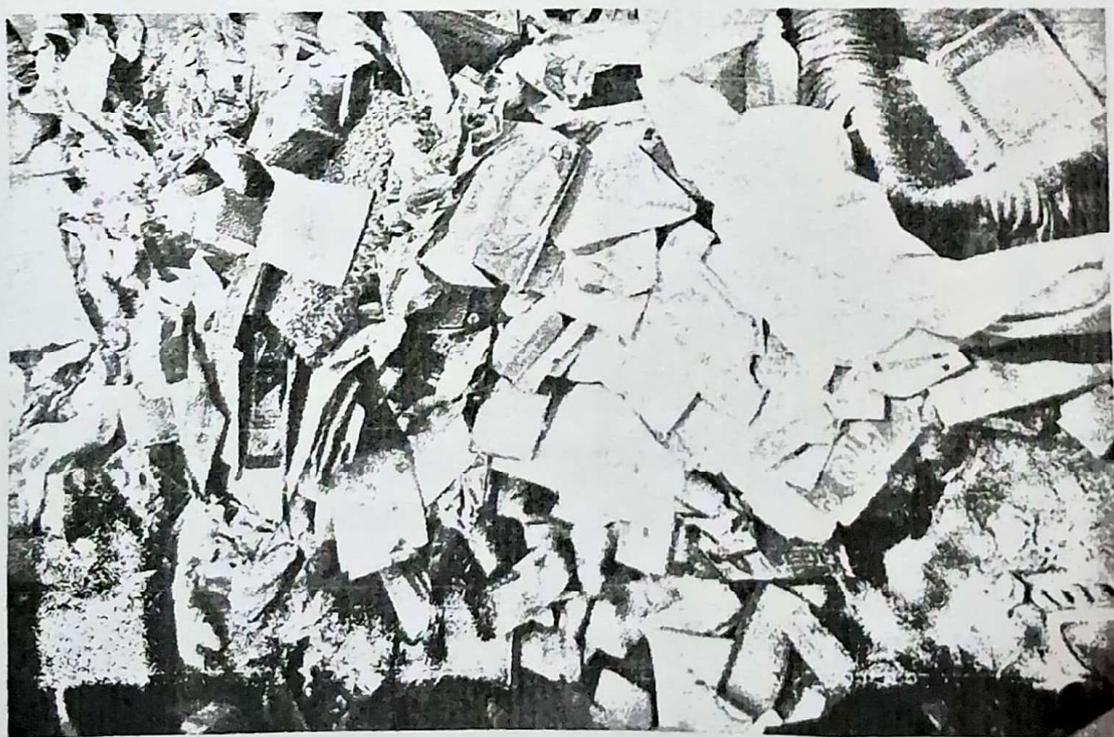
Project Name: Dumping Site Location: TARA NAGAR, CHURU (RAJASTHAN) Date: 10/10/2010 Engineer: D. B. Jaisur	Contract No.: Scale: 1:500 Date: 10/10/2010	Stationing: 95.00 to 200.00 Contour Interval: 1.00m Datum: Mean Sea Level	Survey Method: Leveling Instrument: Auto Level Staff: Levelling Staff	Survey No.: Date: 10/10/2010 Location: TARA NAGAR, CHURU (RAJASTHAN)	
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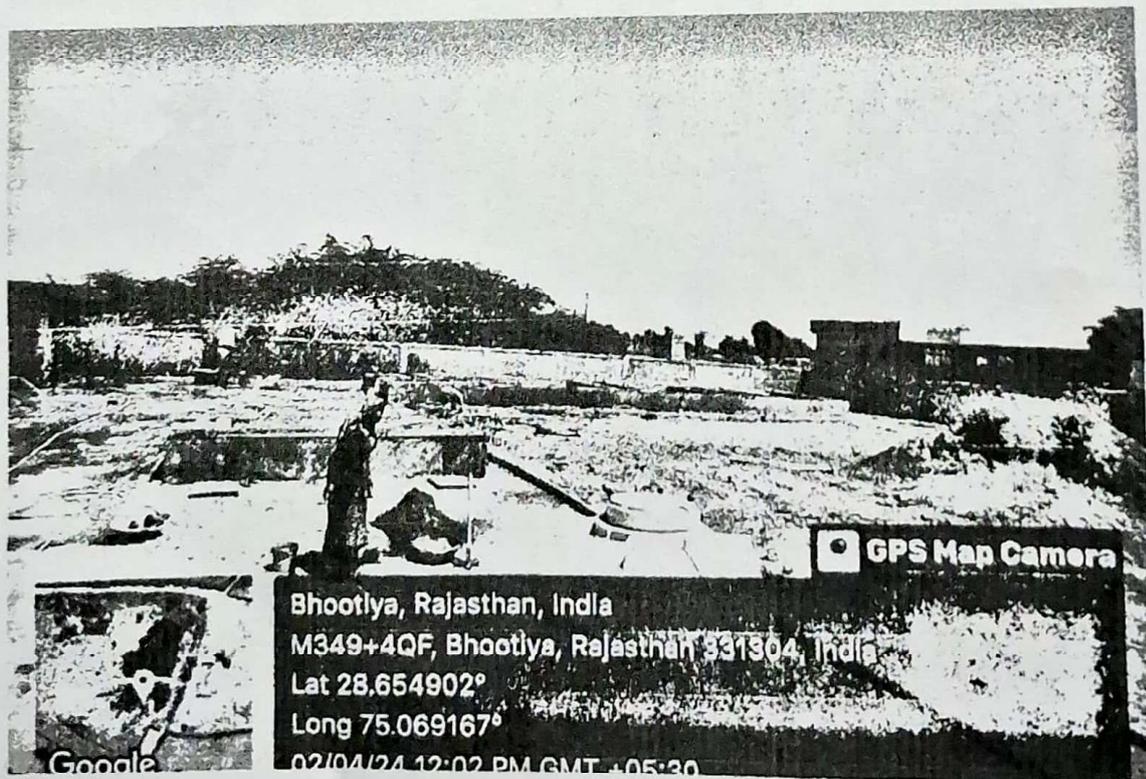
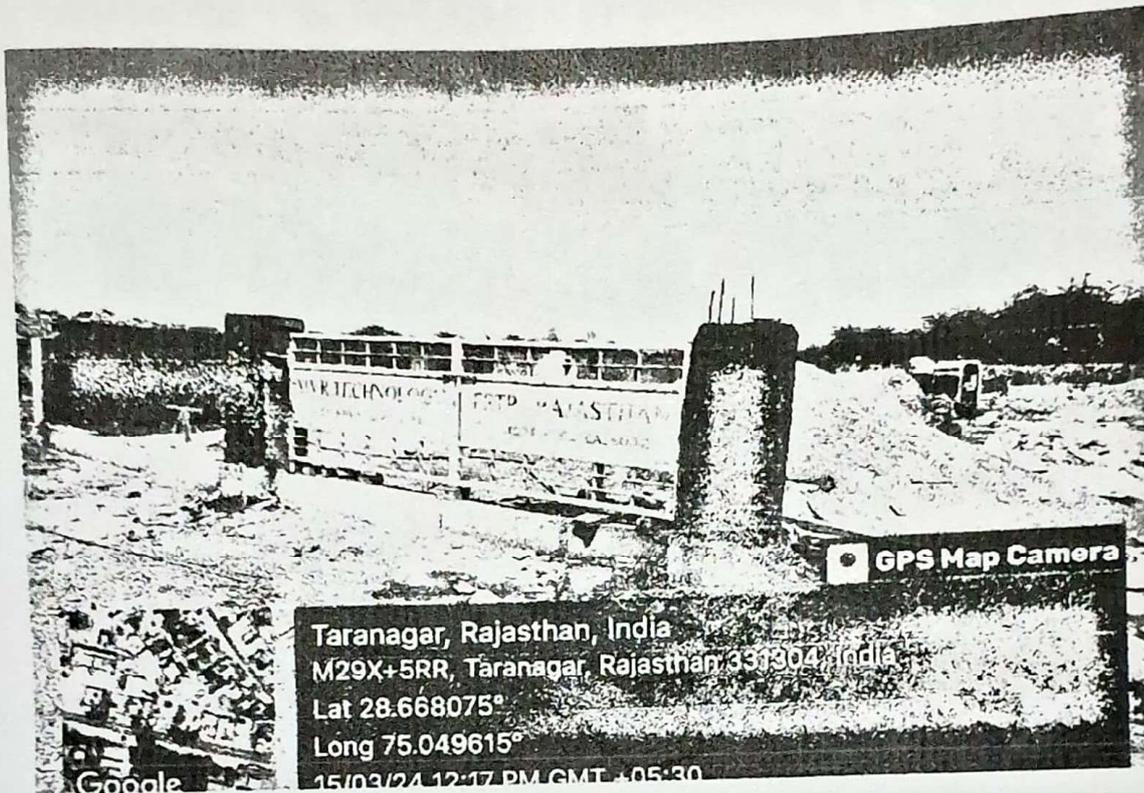


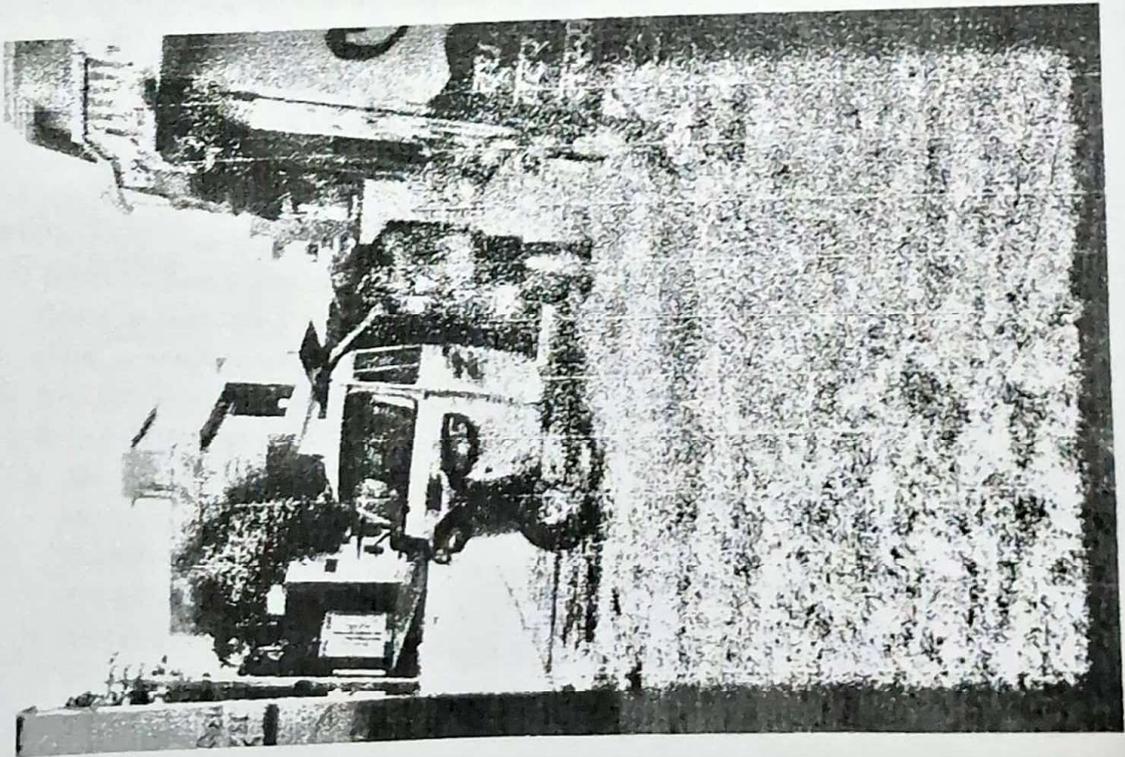
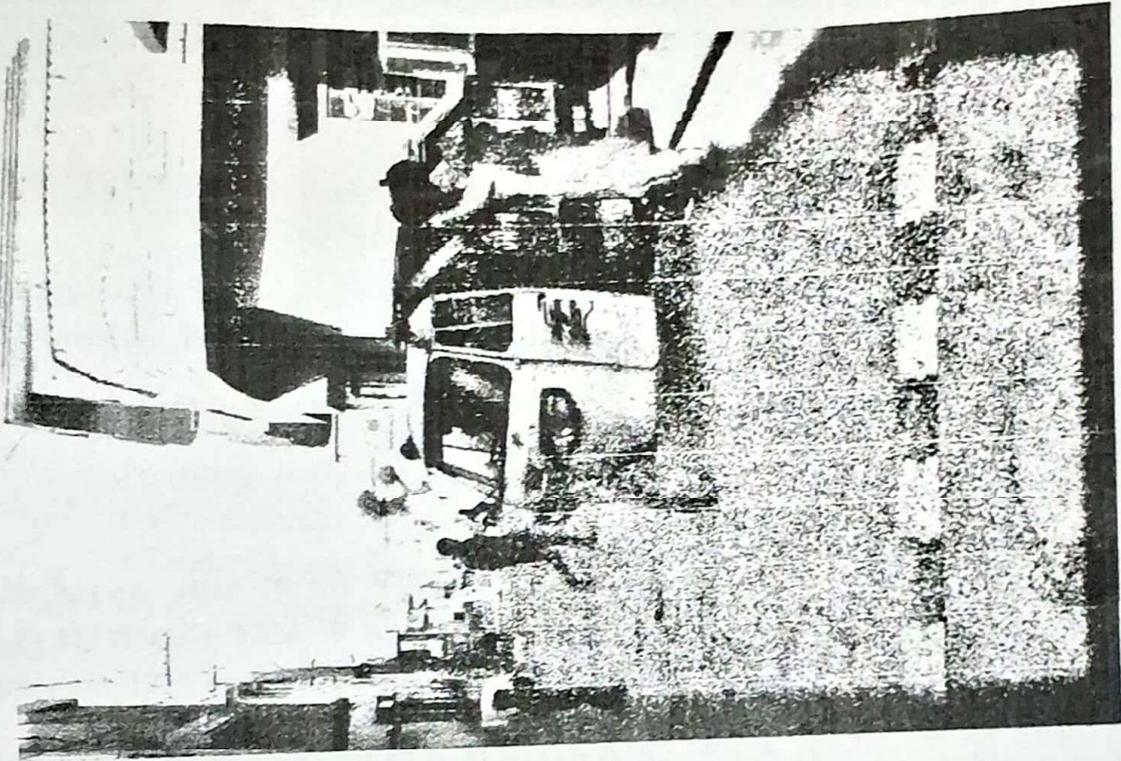
Taranagar Volume Report

Sl. No.	Section From	Previous Section	Difference	Cutting Volume					Filling Volume			
				Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters	Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters	
29	3169770.000	3169765.000	5.000	112.657	134.440	123.549	617.743	3.538	0.000	1.769	0.000	
30	3169775.000	3169770.000	5.000	86.244	112.657	99.451	497.253	7.529	3.538	5.534	0.000	
31	3169780.000	3169775.000	5.000	64.945	86.244	75.595	377.973	4.210	7.529	5.870	0.000	
32	3169785.000	3169780.000	5.000	56.450	64.945	60.698	303.488	4.744	4.210	4.477	0.000	
33	3169790.000	3169785.000	5.000	34.542	56.450	45.496	227.480	5.170	4.744	4.957	0.000	
34	3169795.000	3169790.000	5.000	14.632	34.542	24.587	122.935	5.404	5.170	5.287	0.000	
35	3169800.000	3169795.000	5.000	6.330	14.632	10.481	52.405	7.271	5.404	6.338	0.000	
36	3169805.000	3169800.000	5.000	2.672	6.330	4.501	22.505	6.328	7.271	6.800	0.000	
37	3169810.000	3169805.000	5.000	0.528	2.672	1.600	8.000	5.885	6.328	6.107	0.000	
38	3169815.000	3169810.000	5.000	0.080	0.528	0.304	1.520	4.199	5.885	5.042	0.000	
39	3169820.000	3169815.000	5.000	0.000	0.080	0.040	0.200	1.800	4.199	3.000	0.000	
40	3169825.000	3169820.000	5.000	0.000	0.000	0.000	0.000	0.160	1.800	0.980	0.000	
41	3169827.568	3169825.000	2.568	0.000	0.000	0.000	0.000	0.000	0.160	0.080	0.000	
Total						TOTAL	12045.023	CUM				











## कार्यालय नगर पालिका मण्डल चिड़ावा (झुंझुनू)

Ph. 01596-220430, 220040

Email- [nagarpalika.chirawa@gmail.com](mailto:nagarpalika.chirawa@gmail.com)

क्रमांक : नपाचि/2024-2025/ 258

दिनांक :- 28/05/24

श्रीमान क्षेत्रीय अधिकारी  
राजस्थान राज्य प्रदुषण नियंत्रण मण्डल  
झुंझुनू (राज.)

विषय :- ठोस कचरा प्रबंधन की पालना रिपोर्ट के संबंध में ।

प्रसंग :- आपका पत्र क्रमांक रा.प्र.नि.म./क्षे.का./झुंझुनू/विधि-45/811-818 दिनांक 23.05.2024 के क्रम में ।

महोदय,

उपरोक्त विषयान्तर्गत नगरपालिका चिड़ावा द्वारा पिलानी रोड पर खसरा सं. 135 में 7200 वर्गमीटर में Dumping Yards स्थित है। उक्त Dumping Yards में MRF+COMPOST Plant हेतु स्वायत्त शासन विभाग के कार्यादेश क्रमांक 27911 दिनांक 13-03-2024 द्वारा में MRF+RDF का कार्य शीघ्र प्रारम्भ किया जा रहा है।

इससे पूर्व नगरपालिका के उक्त खसरा संख्या 135 में 34718 CUM लिंगेसी वेस्ट के निस्तारण का कार्य स्वायत्त शासन विभाग के कार्यादेश क्रमांक 106698 दिनांक 22-09-2023 के अन्तर्गत किया जा रहा है । जिसके अन्तर्गत वर्तमान में 10,000 CUM कचरे का निस्तारण किया जा चुका है।

अधिसाप्री अधिकारी  
नगरपालिका चिड़ावा



क्षेत्रीय कार्यालय  
REGIONAL OFFICE

Ph.- 01592-295461

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं

RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email: -rorpcb,jjn@gmail.com  
www.environment.rajasthan.gov.in



LIFE  
Lifestyle for  
Environment

No. RPCB/RO-JJN/Gen.- 41/ 2267

Date: - 28/07/24

The Executive Officer,  
Nagar Palika, Chirawa,  
Jhunjhunu

Sub.: - Regarding Present Status Report of MSW Site, Chirawa

Ref.: - 1. Hon'ble NGT order in OA 247/2024 dated 19.03.2024 in the matter of news item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" appearing in the Times of India dated 07.02.2024

2. Show Cause Notice issued vide letter dated 02.07.2024

3. Your reply dated 31.07.2024

Sir,

This is with reference to the notice issued by the State Pollution Control Board vide letter dated 02.07.2024, and the reply submitted by your office vide letter dated 31.07.2024 concerning the non-compliances observed during inspection of your MSW site. Additionally, the Joint Committee appointed in the matter of Hon'ble National Green Tribunal (NGT) Original Application No. 247/2024 has reviewed the status of your MSW site and noted persistent non-compliances under your jurisdiction.

**A. The deficiencies observed during inspection were as follows:**

1. Analysis of various screened fractions i.e. fine earth/bio-earth was not carried out prior to its disposal/utilization.
2. Records and documents for the disposal/utilization of RDFs, inert, and fine earth were not maintained.
3. No standard operating procedure for preventing and managing dumpsite fires was maintained.
4. No fire tender and arrangements for fire extinguishing were observed at the site.
5. No records were maintained of the daily door-to-door collection of fresh waste disposed of at the dumpsite.

Validity unknown Signature valid

Digitally signed by S. Neer Yadav  
Designation: Environmental  
Engineer  
Date: 2025.01.09:24:25 IST  
Reason: Approved



राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज- II रीको औद्योगिक क्षेत्र, झुंझुनूं, राजस्थान - 333001

CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001

RajKaj Ref No.: 12896316



क्षेत्रीय कार्यालय  
REGIONAL OFFICE

Ph.- 01592-295461

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं

RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email: -rorpcb.jjn@gmail.com

www.environment.rajasthan.gov.in



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Environment

6. Segregation of fresh waste is not taking place, and compost pits for the decomposition of biodegradable waste are not in use.
7. An emergency tipping area is not provided to set aside incoming loads of material known to be on fire or suspected of being so.
8. Methane gas detectors are not installed on-site (on the downside).
9. The temperature at the windrows/cones is not monitored using a non-contact infrared thermometer.
10. CCTV cameras are not installed at the site, and the site remains open with no fencing provisions to check unauthorized entries.
11. No plan has been proposed for the development of a sanitary landfill for further disposal of fresh solid waste.

**B. Further the specific observations in the Joint Committee Report of the NGT case OA 247/2024 are as follows:**

1. There is a 44% gap in solid waste management in Chirawa.
2. Fresh waste disposal is ongoing at the dumpsite.
3. Though remediation of legacy waste has been started but all necessary process including conducting a baseline survey, ensuring waste stabilization and implementing bio-culture and aeration before processing the waste is not being followed.
4. Gas Collection System is not installed at the dumpsite.
5. Methane detectors are not installed at the dumpsite.
6. Regular Ambient Air Quality Monitoring is not been carried out.
7. On-site monitoring of methane emissions is not done on dumpsite.
8. Fire incidents reported on dumpsite.
9. Provision for leachate collection & treatment not provided.
10. There is no Sanitary Landfill Site at Chirawa.

**C. Further you are also directed to ensure following corrective measures:**

1. You are required to submit an action plan for biomineralization of legacy waste dumpsites.

Validity unknown Signature valid

Digitally signed by S. Meher Yadav  
Designation: Environmental  
Engineer  
Date: 2025.01.06 19:24:25 IST  
Reason: Approved

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज- II रीको औद्योगिक क्षेत्र, झुंझुनूं, राजस्थान - 333001

CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001



क्षेत्रीय कार्यालय  
REGIONAL OFFICE

Ph.- 01592-295461

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं  
RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email: -rorpcb.jjn@gmail.com  
www.environment.rajasthan.gov.in



2. Methane detectors at appropriate locations shall be installed & necessary fire preventive measures shall be implemented.
3. Regular monitoring of methane at source shall be carried out at the dumpsites till the bio-remediation is completed.
4. Quarterly monitoring reports of methane monitoring shall be submitted to the SPCB.
5. Regular Ambient Air Quality Monitoring shall be conducted and quarterly reports shall be submitted to SPCB.
6. The quantity of methane generated from the dumpsite shall be reported on annual basis to the SPCB.

D. You are hereby directed to submit a comprehensive present status report addressing both the non-compliances cited in the State Board notice and those observed by the Joint Committee in the NGT case. This report should include:

1. Detailed corrective actions taken for each non-compliance.
2. Supporting evidence and documentation.
3. An updated compliance plan with timelines.

Kindly provide your response by 11.01.2024. Failure to furnish the required information within the stipulated time may result in further action as per the provisions of relevant environmental acts and rules.

Your prompt attention to this matter is highly appreciated.

Sincerely,

(Sudheer Yadav)  
EE & Regional Officer

Validity unknownSignature valid

Digitally signed by Sudheer Yadav  
Designation: Environmental  
Engineer  
Date: 2025.01.09 09:24:25 IST  
Reason: Approved

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज- II रीको औद्योगिक क्षेत्र, झुंझुनूं, राजस्थान - 333001

CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001

RajKaj Ref No.: 12896316



क्षेत्रीय कार्यालय  
REGIONAL OFFICE

Ph.- 01592-295461

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं

RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email: -rorpcb.jjn@gmail.com

www.environment.rajasthan.gov.in



No. RPCB/RO-JJN/Gen.- 41/2270

Date: - as per e-sign

The Executive Officer,  
Nagar Palika, Taranagar,  
Churu

Sub.: - Regarding Present Status Report of MSW Site, Taranagar

Ref.: - 1. Hon'ble NGT order in OA 247/2024 dated 19.03.2024 in the matter of news item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" appearing in the Times of India dated 07.02.2024

2. Show Cause Notice issued vide letter dated 02.07.2024

3. Your reply dated 22.07.2024

Sir,

This is with reference to the notice issued by the State Pollution Control Board vide letter dated 02.07.2024, and the reply submitted by your office vide letter dated 22.07.2024 concerning the non-compliances observed during inspection of your MSW site. Additionally, the Joint Committee appointed in the matter of Hon'ble National Green Tribunal (NGT) Original Application No. 247/2024 has reviewed the status of your MSW site and noted persistent non-compliances under your jurisdiction.

A. The deficiencies observed during inspection were as follows:

1. No standard operating procedure for preventing and managing dumpsite fires was maintained.
2. No fire tender and arrangements for fire extinguishing were observed at the site.
3. No records were maintained of the daily door-to-door collection of fresh waste and their transportation details.
4. Segregation of fresh waste is not taking place, and compost pits are not constructed for the decomposition of biodegradable waste.
5. An emergency tipping area is not provided to set aside incoming loads of material known to be on fire or suspected of being so.

Validity unknown Signature valid



Digitally signed by S. Smeer Yadav  
Designation: Environmental  
Engineer  
Date: 2025.01.06 19:28:35 IST  
Reason: Approved

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज- II रीको औद्योगिक क्षेत्र, झुंझुनूं, राजस्थान - 333001

CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001

RajKaj Ref No.: 12896337



क्षेत्रीय कार्यालय  
REGIONAL OFFICE

Ph.- 01592-295461

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, झुंझुनूं



RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email: -rorpcb.jjn@gmail.com

www.environment.rajasthan.gov.in

6. Methane gas detectors are not installed on-site (on the downside).
7. CCTV cameras are not installed at the site, and the site remains partially open with no fencing provisions to check unauthorized entries.
8. No plan has been proposed for the development of a sanitary landfill for further disposal of fresh solid waste.

**B. Further the specific observations in the Joint Committee Report of the NGT case OA 247/2024 are as follows:**

1. There is a 100 % gap in solid waste management in Taranagar.
2. There is no processing of solid waste in Taranagar and 100 % fresh waste is being dumped at the dumpsite.
3. Fresh waste disposal is ongoing at the dumpsite.
4. Gas Collection System is not installed at the dumpsite.
5. Methane detectors are not installed at the dumpsite.
6. Regular Ambient Air Quality Monitoring is not been carried out.
7. On-site monitoring of methane emissions is not done on dumpsite.
8. Provision for leachate collection & treatment not provided.
9. There is no Sanitary Landfill Site at Taranagar.

**C. Further you are also directed to ensure following corrective measures/actions:**

1. You are required to submit an action plan for biomining of legacy waste dumpsites.
2. Status of bio-mining which was proposed to be started after August, 2024.
3. Methane detectors at appropriate locations shall be installed & necessary fire preventive measures shall be implemented.
4. Regular monitoring of methane at source shall be carried out at the dumpsites till the bio-remediation is completed.
5. Quarterly monitoring reports of methane monitoring shall be submitted to the SPCB.
6. Regular Ambient Air Quality Monitoring shall be conducted and quarterly reports shall be submitted to SPCB.
7. The quantity of methane generated from the dumpsite shall be reported on annual basis to the SPCB.

Validity unknownSignature valid

Digitally signed by S. Neer Yadav  
Designation: Environmental  
Engineer  
Date: 2025.01.06 19:28:35 IST  
Reason: Approved

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज- II रीको औद्योगिक क्षेत्र, झुंझुनूं, राजस्थान - 333001

CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001

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REGIONAL OFFICE

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RAJASTHAN STATE POLLUTION CONTROL BOARD, JHUNJHUNU

Email: -rorpeb.jjn@gmail.com

www.environment.rajasthan.gov.in



D. You are hereby directed to submit a comprehensive present status report addressing both the non-compliances cited in the State Board notice and those observed by the Joint Committee in the NGT case. This report should include:

1. Detailed corrective actions taken for each non-compliance.
2. Supporting evidence and documentation.
3. An updated compliance plan with timelines.

Kindly provide your response by 11.01.2024. Failure to furnish the required information within the stipulated time may result in further action as per the provisions of relevant environmental acts and rules.

Your prompt attention to this matter is highly appreciated.

Sincerely,

(Sudheer Yadav)  
EE & Regional Officer

Validity unknown Signature valid

Digitally signed by Sudheer Yadav  
Designation: Environmental  
Engineer  
Date: 2025.01.06 19:28:35 IST  
Reason: Approved

राज कॉम्प्लेक्स, प्रथम तल, सी.पी. 01/90 फेज- II रीको औद्योगिक क्षेत्र, झुंझुनूं, राजस्थान - 333001

CP-01/90, Raj Complex, First Floor, RIICO Phase-II, Jhunjhunu (Rajasthan)-333001

RajKaj Ref No.: 12896337

## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No 3394

Report On 12/07/2024

I hereby certify that I Ms Poonam Kumari, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 09/07/2024 from DARASINGH SHYORAN, SO, Sikar, RSPCB Sikar a sample of Ambient Air Quality of Chirawa MSW Dumpsite, Pilani Road, Chirawa, Teh- Chirawa, Dist- Jhunjhunu Collected from Near Boundary of MSW Dumpsite Collected on 02/07/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 12/07/2024 and declare the result of the analysis to be as below :-

S No	Parameters	Result
1	Particulate Matter (PM10) µg/m <sup>3</sup>	69
2	PM 2.5 ug/m <sup>3</sup>	12.9
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	2.48
4	NO <sub>2</sub> ug/m <sup>3</sup>	47.29

Standard

100  
(200µg)

67(200µg)

80(200µg)

80(200µg)

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 12/07/2024

Ms Poonam Kumari

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Sikar

Shiv-Singhpura Housing Board Colony,

Nawalgarh Road, Sikar-332 001

Phone: 01572-248009

Signature valid

Digitally signed by Poonam Kumari  
Date: 2024.07.12 12:24:38 IST  
Reason: Self signed  
Location



**FORM - X**  
**RAJASTHAN STATE POLLUTION CONTROL BOARD**  
**REPORT OF THE STATE BOARD ANALYST**  
(See Rule - 10)

Report No 3395

Report On 12/07/2024

I hereby certify that I Ms Poonam Kumari, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 09/07/2024 from DARASINGH SHYORAN, SO, Sikar ,RSPCB Sikar a sample of Ambient Air Quality of Taranagar MSW Dumpsite , Sadulpur Road, Taranagar , Tehsil Taranagar, Dist- Churu Collected from Near Boundary of MSW Dumpsite Collected on 04/07/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 12/07/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m <sup>3</sup>	93
2	PM 2.5 ug/m <sup>3</sup>	25.5
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	Not Traceable
4	NO <sub>2</sub> ug/m <sup>3</sup>	18.23

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 12/07/2024

**Ms Poonam Kumari**  
**BOARD ANALYST**  
Rajasthan State Pollution Control Board  
Regional Office Sikar  
Shiv-Singhpura Housing Board Colony,  
Nawalgarh Road, Sikar-332 001  
Phone: 01572-248009

Signature valid

Digitally signed by Poonam Kumari  
Date: 2024.07.12 12:26:45 IST  
Reason: Self signed  
Location:



## Action Taken Report

SUBMITTED

IN COMPLIANCE TO HON'BLE NGT ORDER DATED 19.03.2024 & 27.09.2024 IN  
THE MATTER OF NEWS ITEM TITLED "AHMEDABAD SURAT LANDFILLS  
AMONG WORST THREE METHANE HOTSPOTS IN INDIA" APPEARING IN THE  
TIMES OF INDIA DATED 07.02.2024

ORIGINAL APPLICATION NO. 247/2024

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## ACTION TAKEN REPORT

### 1. BACKGROUND

A. Hon'ble NGT vide order dated 19.3.2024 in O.A No. 247/2024 registered suo-motu on the basis of a News item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" appearing in the Times of India dated 07.02.2024. The news item highlighted emission of high-level methane gas emission sources by Indian Institute of Remote Sensing, Indian Space Research Organization (IIRS, ISRO), Dehradun in 04 states covering 12 cities viz Maharashtra (Central Mumbai, Pune & Kalyan), Gujarat (Ahmedabad & Surat), Rajasthan (Barmer, Jaisalmer, Taranagar & Chirawa). In the order Hon'ble NGT directed in para 5, 6 and 7 are reproduced below:

- **Para 5** *"for the purpose of submitting factual report we constitute a Joint Committee comprising a Senior Officer to be nominated by Member Secretary, Central Pollution Control Board (hereinafter referred to as CPCB,) concerned Regional Officers of respective State Pollution Control Boards, a representative of ISRO to be nominated by Director and a Senior Scientist nominated by Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF & CC)"*
- **Para 6** *"CPCB shall be the nodal for coordination and compliance."*
- **Para 7** *"The said committee shall collect relevant factual information: if necessary, visit the sites and submit factual report particularly relating to compliance of such sites with Schedule I of Solid Waste Management Rules, 2016 (herein after referred to as MSW Rules, 2016) and remedial measures taken on Para (F) of the said Schedule within three months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*
- *The report should also give status of Authorization granted by State Pollution Control Board, accumulation of waste in quantified terms on sites in question and ambient air quality monitoring data around these sites as per MSW Rules, 2016. the Committee may also indicate mitigation measures taken for reduction in organic emissions, including methane from ONGC sites separating them from landfill sites as the case may be."*

B. In response to this, several meetings of committee members were held through video conferencing (VC) where further line of action was discussed and formats were shared by the CPCB to provide the relevant information. There are two landfill sites namely Chirawa (District Jhunjhunu) & Taranagar (District Churu) which comes under the jurisdiction of this office. The given formats were filled and the GPS location of the aforementioned sites were sent to the CPCB in order to identify if the GPS coordinates were close to the hotspots as per the IIRS report.

C. Following are the excerpts from Joint Committee Report related to MSW sites that fall under the jurisdiction of Regional Office, Jhunjhunu:

- a) GPS coordinates: The GPS location of the hotspots of methane generation in the IIRS report was compared with the GPS location of the dumpsites in the particular cities provided by Regional Office, Jhunjhunu and it was concluded that it is close to the hotspots as per the IIRS report.

City	Primary Emission Sources	Average methane emission (kg/hr)	Coordinates	Dumpsites/ SLFs/O&G Sites	Coordinates	Corresponding Closest sites	Remarks
Chirawa	SW Dumping Chirawa, Jhunjhunu	478	28.26 75.64	Baghniya Johar	28.26, 75.64	Baghniya Johar	Coordinates are nearby
Taranagar	SW Bhootiya Taranagar	589	28.65 75.07	Alagla Road, Bhootiya	28.6656, 75.0247	Alagla Road, Bhootiya	Coordinates are nearby

b) Detailed assessment in compliance with NGT Directions:

IIRS, ISRO Site				Data provided by RO Jhunjhunu									
State	City	Place of Dumpsites	IIRS ISRO, Average methane Emission kg/hr.	Location of Site (Lat., long.)	Biomining Status (Not initiated/Commenced/ Completed)	Age (Years) & Avg. height (m) of Dumpsite	Volume of Waste in the dumpsites	No. of fires reported & cause of fire	Provision for gas collection System	Ambient Air Quality Monitoring	Provision for leachate Collection & treatment	Provision for Methane Detector (Y/N)	Disposal of fresh waste (Y/N)
Rajasthan	Chirawa	Chirawa	478	28.261, 75.639	Commenced	39 years & 3.3-6.1 m	0.81118 Cum (0.68951 Lakh MT)	7 small fires due to flammable material	No	No	No	No	Yes
	Taranagar	Taranagar	589	28.665, 75.02	Not initiated	20 Years & 6 m	0.12045 Lakh Cum (0.10630 Lakh MT)	None	No	No	No	No	Yes

c) City & site-wise compiled information:

- a) There are two dumpsites (one in Chirawa and another in Taranagar).
- b) There is a 44% gap in solid waste management in Chirawa & 100% gap in Taranagar. Fresh waste is being dumped at both dumpsites i.e. Chirawa and Taranagar.
- c) Biomining has not been initiated at Taranagar.
- d) Bio mining has been started at Baghania, Johar dumpsite in Chirawa on May 2024 & proposed to be completed by July 2025. Seven small fire incidents have been reported during last 5 years due to flammable material at Chirawa dumpsite.
- e) Ambient air quality monitoring is not being carried out at both dumpsites of Chirawa and Taranagar.
- f) On-site monitoring of methane emissions is not done at dumpsites of both cities.

<b>A. Solid Waste Management Status</b>		
	<b>Particulars</b>	<b>Details</b>
1	Name of City	Chirawa, Jhunjhunu, Rajasthan
2	Population of City	43953 (As per 2011 census)
3	Quantity of Waste Generated	18 TPD
5	Quantity of Waste Collected	16 TPD
6	Quantity of waste segregated	9 TPD
7	Quantity of waste processed	56% (Collection Vs Segregation)
8	% Gap in Solid waste management	44%
<b>B. Status of legacy waste Biomining</b>		
1	No, of Dumpsites	01, Baghania, Johar (28.261, 75.639)
2	Age & Height of dumpsites	Age is 39 years & Height 20 Feet (approx.)
3	Volume of waste accumulated at the dumpsite	81118 Cum (68,951 tonnes)
4	Biomining Started/ Completed	Biomining started on May 2024
5	Area cleared & use of reclaimed land	10,000 Cum cleared
6	Quantity of waste processed per day	900 TPD

7	Proposed plan for completion of biomining	July 2025
8	Leachate management	No Leachate management
9	No. of Fire incidents & reasons thereof	7 small fire incidents reported due to flammable material
10	Ambient air quality monitoring	Air quality not monitored
11	Methane gas measurement and mitigation measures adopted	No
<b>C. Status of sanitary landfill</b>		
1	No. of SLF	No Sanitary Landfill Site (SLF) at Chirawa

<b>A. Solid Waste Management Status</b>		
	<b>Particulars</b>	<b>Details</b>
1	Name of City	<b>Taranagar, Churu, Rajasthan</b>
2	Population of City	32640
3	Quantity of Waste Generated	11 TPD
5	Quantity of Waste Collected	9 TPD
6	Quantity of waste segregated	-
7	Quantity of waste processed	Nil
8	% Gap in Solid waste management	100% (All fresh waste is being dumped)
<b>B. Status of legacy waste Biomining</b>		
1	No, of Dumpsites	01, Alasla road, Bhootiya village (28.665, 75.024)
2	Age & Height of dumpsites	20 years & Average height is 6 m
3	Volume of waste accumulated at the dumpsite	12045 Cum (10,630 Tonnes)
4	Biomining Started/ Completed	Proposed to be started after August ,2024

5	Area cleared & use of reclaimed land	NA
6	Quantity of waste processed per day	NA
7	Proposed plan for completion of biomining	NA
8	Leachate management	Not done
9	No. of Fire incidents & reasons thereof	None
10	Ambient air quality monitoring	No
11	Methane gas measurement and mitigation measures adopted	No
<b>C. Status of sanitary landfill</b>		
1	No. of SLF	No Sanitary Landfill Site (SLF) at Taranagar

d) Observations:

a) Chirawa

- i. There is a 44% gap in solid waste management in Chirawa.
- ii. Biomining has been started at Baghania, Johar dumpsite on May 2024 & proposed to be completed by July 2025.
- iii. Seven small fire incidents have been reported during last 5 years due to flammable material.
- iv. Fresh waste is being dumped at dumpsite.
- v. Remediation of legacy waste at Baghania, dumpsite, Chirawa has been started but all necessary process including conducting a baseline survey, ensuring waste stabilization and implementing bio-culture and aeration before processing the waste is not being followed.
- vi. Ambient air quality monitoring is not being carried out at dumpsite.
- vii. On-site monitoring of methane emissions is not done.
- viii. There is no SLF at Chirawa.

b) Taranagar

- i. There is no processing of solid waste in Taranagar and 100% fresh waste is being dumped at the dumpsite.
- ii. Biomining proposed to be started after August 2024.
- iii. Fire incidents have not been reported during last 5 years in Taranagar.
- iv. Ambient air quality monitoring is not being carried out at dumpsite.

- v. On-site monitoring of methane emissions is not done.
- vi. There is no SLF at Taranagar.

D. Thereafter, Hon'ble NGT vide order dated 27.09.2024 has directed the following:

- *“Learned Counsel for Respondent No. 2-CPCB, Respondent No. 3- Maharashtra Pollution Control Board, Respondent No. 4- Gujarat Pollution Control Board and Respondent No. 8- State of Gujarat and Respondent No.5-Rajasthan Pollution Control Board seek time for filing of action taken reports. The same be filed at least one week before the next date of hearing fixed.”*

E. In compliance to above-mentioned order dated 27.09.2024, action taken report is being submitted by Regional Office, Jhunjhunu.

## 2. ACTION INITIATED BY RPCB, RO JHUNJHUNU

A. Letter to Nagar Palika, Taranagar, & Nagar Palika, Chirawa

As per directions by Hon'ble NGT vide order dated 19.3.2024 regarding “*compliance of sites with Schedule I of Solid Waste Management 2 Rules, 2016 (hereinafter referred to as ‘MSW Rules, 2016’)*” a letter dated 23.05.2024 was issued to physically submit the action taken till date by the concerned Nagar Palikas in compliance of SWM Rules, 2016 (**Annexure A**) to which replies were submitted dated 28.05.2024 (**Annexure B-1 & Annexure B-2**), respectively.

B. Letter to director, DLB

Letter to the Director of DLB was issued requesting to direct the concerned ULBs to ensure the compliances of MSW Rules, 2016 and to apply for Environmental Clearance, if applicable. (**Annexure- C**)

C. Inspection of MSW Sites:

The Municipal Solid Waste (MSW) sites of Chirawa (Jhunjhunu district), Jhunjhunu, and Taranagar (Churu district) were inspected on 25.06.2024 by officials from the Pollution Control Board, Regional Office, Jhunjhunu to assess compliance with waste management regulations.

During the visit of dump site of Nagar Palika Chirawa, municipal solid waste (MSW) it was observed that segregation and processing at the dump site were temporarily halted due to the expiration of the previous tender. A new tender was informed to be allotted soon. Approximately 16 MT of solid waste per day was collected from the Chirawa Nagarpalika area is being dumped at this site as informed by the representative (latitude 28.263946, longitude 75.640626). Local bodies headquarters, Jaipur gave work order to

M/s. M.K.G. Computers, dated 22.09.2023 for Chirawa Nagar Palika, for the processing and disposal of legacy waste. The contacted representative informed that approximately 900 MT of legacy waste per day was being processed. During the visit, fresh municipal solid waste was observed dumped in heaps on one portion of the total land, separated from the legacy waste. No stagnation of leachate noticed at the dumpsite. According to the individual in charge of the site for the purpose of biomining of legacy waste, no leachate was generated due to the high temperatures observed in this region. However, no leachate management was adopted. Powdered culture was informed to be mist-sprayed for stabilization. RDF material was found segregated and informed to be sent to M/s Green Gene Recyclers Pvt. Ltd., Chittorgarh, Rajasthan. No records of quantity of RDF waste sent was provided during inspection. No fire incidents were noted during the inspection. However, the unit was instructed to take necessary precautions to prevent fires and to provide fire safety equipment on a permanent basis, as per CPCB guidelines. The unit has also been instructed to develop a sanitary landfill site and a bio-composting site at the earliest.

The dump site of Nagar Palika Taranagar was also inspected on June 25, 2024. During the visit, municipal solid waste (MSW) segregation and processing at the dump site was not carried out. Approximately 11 MT of solid waste per day was collected from the Taranagar Nagarpalika area was being dumped at this site as informed by the representative (latitude 28.654262, longitude 75.069032). Local bodies headquarters, Jaipur gave work order to M/s. M.K.G. Computers, dated 22.09.2023 for Taranagar Nagar Palika, for the processing and disposal of legacy waste. Bio-mining was not yet started. No stagnation of leachate noticed at the dumpsite. According to the individual in charge of the site for the purpose of biomining of legacy waste, no leachate was generated due to the high temperatures observed in this region. However, no leachate management was adopted. The dumpsite had wall on one side; however, the remaining sides remained open. However, the waste was even found outside the wall boundary. During the visit, fresh municipal solid waste was observed dumped on one portion of the total land, separated from the legacy waste. No fire incidents were noted during the inspection. However, the unit was instructed to take necessary precautions to prevent fires and to provide fire safety equipment on a permanent basis, as per CPCB guidelines. The unit has also instructed to develop a sanitary landfill site and a bio-composting site at the earliest.

D. Issuance of Show Cause Notices:

Based on the inspection findings, Show Cause Notices highlighting deficiencies and non-compliance issues were issued to the concerned Nagar Palikas. The notices were issued vide letters dated 02.07.2024. Copies of the notices are attached as **Annexure D-1** and **Annexure D-2**.

E. Submission of Replies to Show Cause Notices:

The concerned Nagar Palikas submitted their replies to the Show Cause Notices where they requested provide additional time to ensure compliance. The responses were received via letters dated 22.07.2024 and 31.07.2024, respectively.

F. Ambient Air Quality Monitoring:

Ambient Air Quality Monitoring was conducted at the MSW dumpsites. The analysis reports of the air samples collected are attached as **Annexure E-1** and **Annexure E-2**.

G. Present Status Report and Compliance Action Plan:

The concerned Nagar Palikas were directed to submit a Present Status Report on the observed deficiencies from the site inspections and the non-compliances noted in the Joint Committee Report (**Annexure F-1 & Annexure F-2**, respectively).

The report shall include detailed corrective actions taken, supporting evidence, and an updated compliance plan with timelines for achieving full compliance.

(Sudheer Yadav)  
Regional Officer  
RSPCB, Jhunjhunu

# **Action Taken Report**

**Submitted in Reference to**

**Hon'ble National Green Tribunal (NGT)  
Principal Bench, New Delhi order dated  
19/03/2024 & 27/09/2024**

**In the Matter of**

**Original Application. No. 247/2024**

**“Ahmedabad Surat landfills among worst  
three methane hotspots in India appearing in  
the Times of India dated 07.02.2024”**

**Action Taken Report In the Matter of**  
**Original Application. No. 247/2024**  
**“Ahmedabad Surat landfills among worst three methane hotspots**  
**in India appearing in the Times of India dated 07.02.2024”**

## **INTRODUCTION**

Hon'ble NGT vide order dated 19.3.2024 in O.A No. 247/2024 took the cognizance of suo-moto on the basis of News item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" published in the News Paper of Times of India dated 07.02.2024. The news item highlighted the emission of high-level Methane gas emission sources identified by Indian Institute of Remote Sensing (IIRS) and Indian Space Research Organisation (ISRO) in the four states of nation covering 12 Cities. In the Rajasthan, the four locations i.e. Chirawa, Taranagar, **Jaisalmer** and Barmer were identified as the hotspots of high level Methane emission in which the location of Jaisalmer district as per latitude/longitude specified in the said order were related to Oil and Gas site

## **COMPLIANCES & ACTION TAKEN REPORT**

The GPS location of the hotspots of methane generation in the IIRS report was compared with the GPS location of the O&G facilities in the particular cities provided by the SPCBs/PCCs. O&G facilities close to the hotspots as per the IIRS report could be identified based on the assessment. As per assessment of location, the hotspot site of high-level methane emission in the Jaisalmer district were found adjacent to Oil & Gas -GGS site of M/s Focus energy Ltd. SGL gas field, Jaisalmer which has been established/operated at Block-RJ-ON/6, Village-Langtala, Tehsil & District-Jaisalmer (Latitude-27.141, Longitude-69.759) which lies in Jurisdiction of Regional Office Jaisalmer of RSPCB.

It is worth to mention that the unit M/s Focus Energy Limited has been issued the Consent to Operate under Water Act,1974 & Air Act,1981 for Gas Gathering Station Plant at this location by RSPCB vide order No.2023-2024/Oil and Gas/12 dated 08/01/2024 for the Gas Gathering Station activity @ 0.95 MMSCMD having validity up to 31/01/2028. (Copy Enclosed at **Annexure-I**). Unit was visited by the Board officials along with the Air Quality Monitoring of the site during

the period of 19<sup>th</sup> July 2024 to 22<sup>th</sup> July 2024.(Copy of AAQM data analysed during the period is enclosed at **Annexure- II**).

Details in terms of the identification of methane emission spots and mitigation measure adopted by the unit as below :-

<b>S.No.</b>	<b>Point Details</b>	<b>Action taken/Remarks</b>
<b>1.</b>	Methane gas generation	At present, generation of Natural Gas is 0.078 MMSCMD in which content of Methane is 85 % (Mole percent) approx. All the natural gas is supplied to Ramgarh Gas Thermal Power Plant(RGTPP located at Village-Ramgarh, Jaisalmer for the electricity/power generations through closed conduit pipeline adopting all safety measures.  1. Flaring- Nil 2. Other purpose-Supplied to nearby Gas based thermal power plant for the power/electricity generation.
<b>2.</b>	Disposal to Environment of Methane	As reported/informed , there is no flaring of the natural gas to environment and 100 percent converted to production hence no incident of methane emission reported to environment reported.
<b>3.</b>	Methane detectors	Methane detectors are installed and in working condition to identify the any incident of Methane leakage/emission
<b>4.</b>	Fire Incidents (In last five years)	No fire incident reported in last five years
<b>5.</b>	Mitigation measures taken for reduction in	<ul style="list-style-type: none"> <li>• Vapour Recovery System installed to capture and</li> </ul>

	organic emission including methane	<p>process methane emissions and regularly maintenance to prevent leaks.</p> <ul style="list-style-type: none"> <li>• Methane-oxidizing bio filters provided to reduce methane emissions.</li> <li>• Implementation of leak detection and repair system</li> <li>• Provision of low bleed pneumatic instruments to minimize emission</li> <li>• Regular maintenance and inspection of equipment to prevent leakage</li> </ul>
6.	Ambient air quality monitoring with standards (Recent data & Compliance of the parameters)	<p>Ambient air quality monitoring were conducted by State Board from 19/07/2024 to 21/07/2024 by State Board through its Mobile Van in the nearby premises of unit. (Results are enclosed at <b>Annexure- II</b> Attached). It is observed that the parameters SO<sub>x</sub>, NO<sub>x</sub>, CO, O<sub>3</sub>, PM<sub>10</sub> etc. were found in limit as per NAAQS norms.</p> <p>Unit has also submitted the ambient air quality monitoring reports from MoEF Certified/accredited laboratory (enclosed at <b>Annexure- III</b>) mentioning the concentration of Methane as Total Hydrocarbon.</p>

(Jagdish Choudhary)  
Regional Officer  
RSPCB, Jaisalmer



Head Office Oil and Gas  
666  
**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-2716804



**Registered**

**File No :** F(Tech)/Jaisalmer(Jaisalmer)/7191(1)/2023-2024/6437-6439

**Order No :** 2023-2024/Oil and Gas/12

**Date:** Jan 8 2024 3:43PM

**Unit Id :** 64681

**M/s Focus Energy Limited**

**56 chandraveer singh Near Hotel Priya , Jaisalmer**

**Tehsil:Jaisalmer**

**District:Jaisalmer**

**Sub: Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** Your application for Consent to Operate dated 16/02/2023 and subsequent correspondence.

**Sir,**

**Consent to Operate** under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Gas Gathering Station plant** situated at **SGL Gas Field, Block-RJ-ON/6, Village Langtala Jaisalmer Tehsil:Jaisalmer District:Jaisalmer** , Rajasthan, subject to the following conditions:-

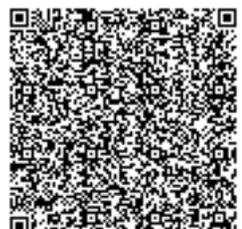
- 1 That this Consent to Operate is valid for a period from **16/02/2023** to **31/01/2028** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Gas Gathering Station	Activity	0.95 MMSCMD

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

**Signature Not Verified**

Digitally signed by Sanjay Kothari  
Date: 2024.01.08 15:45:14 IST  
Reason: SelfAttested  
Location:





Head Office Oil and Gas  
667  
**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-2716804

49

**Registered**

File No : F(Tech)/Jaisalmer(Jaisalmer)/7191(1)/2023-2024/6437-6439

Order No : 2023-2024/Oil and Gas/12

Date: Jan 8 2024 3:43PM

Unit Id : 64681

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	0.500	NIL	0.500 Septic Tank and Soakpit

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Flare (1 No.)	ADEQUATE STACK HEIGHT	--	--

6 That this Consent to Operate shall also be considered for the period from 01.05.2018 to 15.02.2023.

7 That the industry shall comply with the provisions of Manufacture, Storage & Impost of Hazardous Chemical Rules, 1989.

8 That fresh water requirement of 35-40 KLD shall be met from groundwater with prior permission from CGWA. That no ground water will be extracted in violation of Central Ground Water Authority guideline.

9 That no waste water shall be discharged outside and inside the premises so as to maintain zero discharge status.

10 That separated water which is produced at GGS plant shall be allowed to dry by solar evaporation/ used in plantation and sprinkling purpose on haul road.

11 That the industry shall comply with all the conditions of Environmental Clearance issued by the Ministry of Environment & Forest, Govt. of India, vide letters no. J/11011/289/2009/IA-II (I) dated 10.07.2009.

12 That the industry shall not install any source of air emission in violation of the Environmental Clearance conditions and without obtaining prior Consent to Establish from the State Board. The Power requirement shall be met from MPT-Captive Power Plant.

13 That ambient air quality for the various parameters like HC and VOC shall get checked by RSPCB at the cost of PP once in six months.

Signature Not Verified

Digitally signed by Sanjay Kothari  
Date: 2024.01.08 15:45:14 IST  
Reason: SelfAttested  
Location:





Head Office Oil and Gas  
**668**  
**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-2716804

**50**

**Registered**

**File No :** F(Tech)/Jaisalmer(Jaisalmer)/7191(1)/2023-2024/6437-6439

**Order No :** 2023-2024/Oil and Gas/12

**Date:** Jan 8 2024 3:43PM

**Unit Id :** 64681

- 14 That all fuels, lubricants and chemicals will be kept in well-designed storage facility with regular inventory checking.
- 15 That the industry shall comply with the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 to manage, handle and dispose the (Hazardous Waste).
- 16 That green belt shall be developed in at least 33% area to mitigate the effects of fugitive emissions all around the plant as per CPCB guidelines in consultation with the local DFO. Thick greenbelt with suitable plant species like Rohida, Shisham, Khejri, Ber and other desert species shall be developed around the plant.
- 17 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 18 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 19 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 20 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 21 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 22 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 23 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

**Signature Not Verified**

Digitally signed by Sanjay Kothari  
Date: 2024.01.08 15:45:14 IST  
Reason: SelfAttested  
Location:





Head Office Oil and Gas  
**669**  
**Rajasthan State Pollution Control Board**  
4, Institutional Area, Jhalana Doongari, Jaipur-302 004  
Phone: 0141-2716804

51

**Registered**

**File No :** F(Tech)/Jaisalmer(Jaisalmer)/7191(1)/2023-2024/6437-6439

**Order No :** 2023-2024/Oil and Gas/12

**Date:** Jan 8 2024 3:43PM

**Unit Id :** 64681

- 24 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 25 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

**Yours sincerely,**

**Group Incharge[ Oil and Gas ]**

**(A): Copy to:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaisalmer to ensure compliance of consent conditions.
- 2 Master File.

**Group Incharge[ Oil and Gas ]**

**Signature Not Verified**

Digitally signed by Sanjay Kothari  
Date: 2024.01.08 15:45:14 IST  
Reason: SelfAttested  
Location:





**Rajasthan State Pollution Control Board**  
**Continuous Ambient Air Quality Monitoring Station : Mobile Van RJ14GN9613**  
**Daily Report on Ambient Air Quality**  
 21-07-2024

Hour	CO mg/m <sup>3</sup>	O3 µg/m <sup>3</sup>	NO µg/m <sup>3</sup>	NO2 µg/m <sup>3</sup>	NOx ppb	NH3 µg/m <sup>3</sup>	SO2 µg/m <sup>3</sup>	PM2.5 µg/m <sup>3</sup>	PM10 µg/m <sup>3</sup>	BEN µg/m <sup>3</sup>	TOL µg/m <sup>3</sup>	E-BEN µg/m <sup>3</sup>	MP-XYL µg/m <sup>3</sup>	O-XYL µg/m <sup>3</sup>	AT °C	RH %	SR W/m <sup>2</sup>	WS m/s	WD deg.	BP mmHg	Rain mm	
06:00	0.10	6.2	0.3	5.9	3.3	2.7	0.8	2	47	4.16	16.50	0.93	2.84	1.39	31.8	83	52	0.6	238	740	0.0	
07:00	0.12	12.2	0.5	5.6	3.4	2.8	0.3	2	35	4.86	18.51	0.90	3.32	1.60	33.4	72	224	1.1	237	740	0.0	
08:00	0.20	21.4	0.2	4.5	2.6	3.2	0.5	13	52	4.40	15.11	0.74	2.32	1.16	35.0	61	309	1.0	209	741	0.0	
09:00																						
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05:00																						
<b>AVG</b>	<b>0.14</b>	<b>13.3</b>	<b>0.3</b>	<b>5.3</b>	<b>3.1</b>	<b>2.9</b>	<b>0.5</b>	<b>6</b>	<b>45</b>	<b>4.48</b>	<b>16.71</b>	<b>0.86</b>	<b>2.83</b>	<b>1.38</b>	<b>33.4</b>	<b>72</b>	<b>195</b>	<b>0.9</b>	<b>228</b>	<b>740</b>	<b>0.0</b>	
<b>MIN</b>	0.10	6.2	0.2	4.5	2.6	2.7	0.3	2	35	4.16	15.11	0.74	2.32	1.16	31.8	61	52	0.6	209	740	0.0	
<b>MAX</b>	0.20	21.4	0.5	5.9	3.4	3.2	0.8	13	52	4.86	18.51	0.93	3.32	1.60	35.0	83	309	1.1	238	741	0.0	
<b>Sum</b>																						<b>0.0</b>

CAAQMS monitored by: Ecotech Monitoring Solutions Pvt Ltd.

Report Duration: 21-Jul-2024 06:00 AM to 22-Jul-2024 06:00 AM

CAAQMS Location: Focus gas Energy Plant Jaisalmer

Coordinates: 27.140043, 69.749494



**Rajasthan State Pollution Control Board**  
**Continuous Ambient Air Quality Monitoring Station : Mobile Van RJ14GN9613**  
**Daily Report on Ambient Air Quality**  
 19-07-2024

Hour	CO mg/m <sup>3</sup>	O3 µg/m <sup>3</sup>	NO µg/m <sup>3</sup>	NO2 µg/m <sup>3</sup>	NOx ppb	NH3 µg/m <sup>3</sup>	SO2 µg/m <sup>3</sup>	PM2.5 µg/m <sup>3</sup>	PM10 µg/m <sup>3</sup>	BEN µg/m <sup>3</sup>	TOL µg/m <sup>3</sup>	E-BEN µg/m <sup>3</sup>	MP-XYL µg/m <sup>3</sup>	O-XYL µg/m <sup>3</sup>	AT °C	RH %	SR W/m <sup>2</sup>	WS m/s	WD deg.	BP mmHg	Rain mm	
06:00																						
07:00																						
08:00																						
09:00																						
10:00																						
11:00																						
12:00																						
13:00	0.03	19.6	0.6	10.2	5.9	100.5	0.4			0.38	0.41	0.22	0.56	0.65	37.5	21	426	1.3	157	750	0.0	
14:00	0.03	18.6	0.5	14.9	8.4	134.6	1.3			0.32	1.69	0.52	1.39	0.78	37.9	21	410	1.1	144	751	0.0	
15:00	0.03	52.0	1.0	10.8	6.6	101.3	2.7	14	46	0.46	6.02	1.74	3.72	2.54	42.0	21	379	1.2	156	747	0.0	
16:00	0.03	75.6	0.2	8.1	4.5	68.7	3.0	10	50	3.82	18.96	2.92	7.81	5.11	42.3	20	356	1.5	163	749	0.0	
17:00	0.08	76.7	0.3	6.1	3.5	44.0	3.0	13	71	1.48	7.71	1.90	3.53	2.88	42.1	20	307	1.7	189	443	0.0	
18:00	0.12	83.9	0.4	5.3	3.1	41.1	2.6	9	85	6.50	26.53	2.87	7.16	3.77	41.9	22	333	2.1	285	731	0.0	
19:00	0.14	84.9	1.2	5.0	3.6	44.3	3.0	6	77	15.73	59.67	3.67	14.01	6.17	41.1	25	322	2.9	312	751	0.0	
20:00	0.09	86.2	0.3	4.0	2.4	39.9	3.1	9	57	22.95	83.77	3.80	18.18	7.26	40.2	29	313	2.7	307	752	0.0	
21:00	0.11	116.4	0.3	3.8	2.2	31.4	3.1	8	23	27.85	113.90	4.53	27.24	10.16	39.7	33	59	1.5	305	753	0.0	
22:00	0.09	13.3	0.2	3.3	2.0	23.3	2.8	6	26	40.77	164.96	6.85	41.84	15.76	39.2	35	56	1.0	314	755	0.0	
23:00	0.08	21.3	0.3	3.0	1.8	18.9	1.8	3	42	40.11	163.77	6.66	38.93	14.40	38.5	37	58	1.1	318	739	0.0	
00:00	0.10	31.9	0.4	3.2	2.0	16.7	0.6	4	34	27.82	117.40	4.71	25.52	9.29	38.0	39	58	1.5	330	738	0.0	
01:00	0.11	27.4	0.2	3.3	1.9	17.3	0.4	7	38	4.22	26.21	1.77	6.12	2.70	37.4	40	58	0.9	336	738	0.0	
02:00	0.09	29.5	0.1	3.7	2.1	15.2	0.3	5	47	5.20	33.55	2.06	6.49	3.11	36.9	43	58	0.8	341	738	0.0	
03:00	0.10	20.8	0.5	3.6	2.3	12.8	0.4	3	58	3.68	27.59	1.94	5.42	2.91	36.4	45	57	0.5	335	738	0.0	
04:00	0.11	17.3	0.8	3.6	2.6	10.7	0.3	5	70	3.84	26.38	1.84	5.30	2.73	35.8	47	57	0.4	329	738	0.0	
05:00	0.11	10.3	0.4	4.1	2.5	9.5	0.3	15		27.34	111.84	3.94	18.33	5.97	35.2	51	57	0.5	334	738	0.0	
<b>AVG</b>	<b>0.09</b>	<b>46.2</b>	<b>0.5</b>	<b>5.6</b>	<b>3.4</b>	<b>43.0</b>	<b>1.7</b>	<b>8</b>	<b>52</b>	<b>13.67</b>	<b>58.26</b>	<b>3.06</b>	<b>13.62</b>	<b>5.66</b>	<b>39.0</b>	<b>32</b>	<b>198</b>	<b>1.3</b>	<b>274</b>	<b>726</b>	<b>0.0</b>	
<b>MIN</b>	0.03	10.3	0.1	3.0	1.8	9.5	0.3	3	23	0.32	0.41	0.22	0.56	0.65	35.2	20	56	0.4	144	443	0.0	
<b>MAX</b>	0.14	116.4	1.2	14.9	8.4	134.6	3.1	15	85	40.77	164.96	6.85	41.84	15.76	42.3	51	426	2.9	341	755	0.0	
<b>Sum</b>																						<b>0.0</b>

CAAQMS monitored by: Ecotech Monitoring Solutions Pvt Ltd.

Report Duration: 19-Jul-2024 06:00 AM to 20-Jul-2024 06:00 AM

CAAQMS Location: Focus gas Energy Plant Jaisalmer

Coordinates: 27.140043, 69.749494



Rajasthan State Pollution Control Board

Continuous Ambient Air Quality Monitoring Station : Mobile Van RJ14GN9613

Daily Report on Ambient Air Quality

20-07-2024

Hour	CO mg/m <sup>3</sup>	O3 µg/m <sup>3</sup>	NO µg/m <sup>3</sup>	NO2 µg/m <sup>3</sup>	NOx ppb	NH3 µg/m <sup>3</sup>	SO2 µg/m <sup>3</sup>	PM2.5 µg/m <sup>3</sup>	PM10 µg/m <sup>3</sup>	BEN µg/m <sup>3</sup>	TOL µg/m <sup>3</sup>	E-BEN µg/m <sup>3</sup>	MP-XYL µg/m <sup>3</sup>	O-XYL µg/m <sup>3</sup>	AT °C	RH %	SR W/m <sup>2</sup>	WS m/s	WD deg.	BP mmHg	Rain mm	
06:00	0.10	13.7	0.3	3.8	2.3	8.2	0.6	10		3.79	26.82	1.80	5.13	2.46	35.1	53	64	0.9	334	739	0.0	
07:00	0.10	12.4	0.6	3.9	2.5	7.6	0.9	10	10	2.81	20.35	1.44	4.10	2.05	35.6	52	89	1.5	333	740	0.0	
08:00	0.11	54.3	0.8	3.6	2.5	11.1	0.5	12		2.73	15.56	1.26	3.27	1.63	36.9	44	168	1.9	328	740	0.0	
09:00	0.16	35.6	0.9	5.3	3.5	12.1	0.5	13		3.48	16.19	1.20	3.31	1.72	38.1	39	234	1.6	317	740	0.0	
10:00	0.13	61.8	0.8	4.8	3.2	24.7	0.3	15		6.49	29.73	2.12	7.46	3.55	39.5	34	290	1.1	313	740	0.0	
11:00	0.12	67.2	0.8	4.1	2.8	91.1	1.2	5		8.27	40.36	3.12	9.76	5.13	40.4	31	310	1.4	273	740	0.0	
12:00	0.08	67.9	1.3	4.1	3.2	43.3	1.3	8		2.68	17.32	2.04	5.41	3.13	41.3	27	321	1.9	259	739	0.0	
13:00	0.08	69.6	0.8	3.7	2.6	33.6	1.3	7		4.73	20.99	1.78	5.25	2.83	42.5	22	336	2.1	275	738	0.0	
14:00	0.09	69.2	0.5	3.1	2.1	41.5	1.2	8		7.89	31.55	2.09	7.59	3.69	42.7	21	223	2.1	277	736	0.0	
15:00	0.08	22.8	0.4	3.6	2.2	37.9	0.7	15	52	4.09	17.95	1.70	4.21	2.69	35.6	55	83	4.2	85	738	0.0	
16:00	0.09	20.6	0.3	3.3	2.0	20.7	0.5	15		0.60	6.41	0.87	1.55	1.20	31.1	81	67	2.1	103	739	0.0	
17:00	0.07	34.6	0.7	2.9	2.1	13.5	0.1	9	43	4.01	18.60	1.07	3.36	1.59	32.7	67	110	1.2	122	739	0.0	
18:00	0.09	42.2	0.2	3.2	1.9	11.4	0.4	28	32	2.03	10.25	0.76	1.96	1.05	33.4	61	77	2.3	236	740	0.0	
19:00	0.10	33.9	0.1	2.8	1.6	9.6	0.8	3	34	2.37	8.36	0.42	1.42	0.74	33.3	58	23	1.4	243	740	0.0	
20:00	0.07	10.4	0.3	3.1	1.9	8.7	0.5	2	10	2.89	10.80	0.55	1.48	0.67	32.7	65	11	0.8	129	741	0.0	
21:00	0.08	27.0	0.6	4.3	2.8	8.0	0.7	7	27	3.19	16.15	0.88	2.62	1.15	33.2	66	11	0.4	103	742	0.0	
22:00	0.09	25.5	0.3	4.0	2.3	6.8	0.7	3	32	8.81	34.42	1.23	5.20	1.88	33.2	67	12	0.5	166	741	0.0	
23:00	0.09	22.4	0.2	3.7	2.1	6.1	0.8	3	31	9.21	28.10	0.88	2.34	1.11	33.3	68	12	0.7	128	741	0.0	
00:00	0.10	17.6	0.3	3.5	2.1	6.1	0.4	4	50	1.25	6.23	0.68	1.20	0.88	32.8	71	12	0.9	77	740	0.0	
01:00	0.10	16.0	0.3	3.9	2.3	5.4	0.2	3	51	0.50	4.34	0.68	0.98	0.77	32.7	73	12	0.9	73	740	0.0	
02:00	0.09	13.1	0.2	3.7	2.1	5.4	0.1	5	63	0.34	3.82	0.61	0.87	0.68	32.6	75	12	1.6	87	739	0.0	
03:00	0.09	11.0	0.4	4.5	2.7	4.5	0.6	5	68	0.33	3.68	0.60	0.82	0.70	32.4	78	12	0.9	101	739	0.0	
04:00	0.09	8.5	0.3	5.5	3.2	3.7	0.2	2	60	1.55	8.09	0.76	1.47	0.89	32.2	79	12	0.4	298	739	0.0	
05:00	0.09	7.4	0.3	6.0	3.5	2.7	0.2	3	68	6.53	24.48	1.18	3.87	1.63	31.9	81	12	0.6	269	739	0.0	
<b>AVG</b>	<b>0.09</b>	<b>31.9</b>	<b>0.5</b>	<b>3.9</b>	<b>2.5</b>	<b>17.6</b>	<b>0.6</b>	<b>8</b>	<b>42</b>	<b>3.77</b>	<b>17.52</b>	<b>1.24</b>	<b>3.53</b>	<b>1.83</b>	<b>35.2</b>	<b>57</b>	<b>105</b>	<b>1.4</b>	<b>205</b>	<b>740</b>	<b>0.0</b>	
<b>MIN</b>	0.07	7.4	0.1	2.8	1.6	2.7	0.1	2	10	0.33	3.68	0.42	0.82	0.67	31.1	21	11	0.4	73	736	0.0	
<b>MAX</b>	0.16	69.6	1.3	6.0	3.5	91.1	1.3	28	68	9.21	40.36	3.12	9.76	5.13	42.7	81	336	4.2	334	742	0.0	
<b>Sum</b>																						<b>0.0</b>

CAAQMS monitored by: Ecotech Monitoring Solutions Pvt Ltd.

Report Duration: 20-Jul-2024 06:00 AM to 21-Jul-2024 06:00 AM

CAAQMS Location: Focus gas Energy Plant Jaisalmer

Coordinates: 27.140043, 69.749494

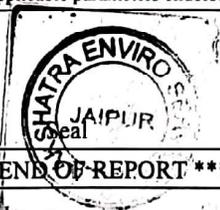
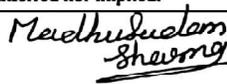


# 673 NAKSHATRA ENVIRO SERVICES

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Reference No.: NES-ENV-241024060		Date: 28/10/2024		
<b>TEST REPORTS</b>				
<b>NOISE LEVEL MONITORING DATA</b>				
Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)			
Address	Near Village - Langtala, Tehsil - Jaisalmer, District - Jaisalmer (Rajasthan - IN)			
Industrial Activity	Natural Gas Collection Station			
<b>MONITORING DETAILS</b>				
Sampling Location	Near SGL Plant, NGBC/ OGBC			
Date of Sampling	22/10/2024			
Ambient Temperature	Max. 35°C & Min. 26°C			
Relative Humidity	36%			
Meteorological Conditions	Clear Sky			
Control Measures, if any	Nil			
Test Method	IS 9989: 1981 (Reaffirmed Year 2020)			
<b>RESULTS</b>				
Sl. No.	Parameters	Unit	Noise Level Measured	Limits
1.	Noise Level Day Time - L <sub>Day</sub> (Duration: 6 am to 10 pm)	dB (A)	67.3	75.0
2.	Noise Level Night Time - L <sub>Night</sub> (Duration: 10 pm to 6 am)	dB (A)	49.3	70.0
Note: Limits as per CPCB.				
<ul style="list-style-type: none"> <li>• This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.</li> <li>• Total liability of this laboratory is limited to the invoice amount.</li> <li>• The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.</li> </ul>				
 (Harshita) Review By		  (Madhusudan Sharma) Authorized Signatory		
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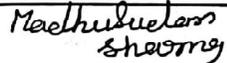
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Reference No.: NES-ENV-241024056		Date: 28/10/2024			
<b>TEST REPORTS AMBIENT AIR QUALITY MONITORING</b>					
Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)				
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)				
Industrial Activity	Natural Gas Collection Station				
<b>SAMPLE DETAILS</b>					
Sampling Location	Near Control Room, SGL – 1 Plant				
Date of Sampling	22/10/2024				
Ambient Temperature	Max. 35°C & Min. 26°C				
Relative Humidity	36%				
Weather Conditions	Clear Sky				
Period of Testing	24/10/2024 to 28/10/2024				
<b>TEST RESULTS</b>					
Sl. No.	Parameters	Values Found	NAAQS	Unit	TEST METHOD
1.	PM <sub>10</sub>	78.63	100	µg/m <sup>3</sup>	IS 5182 (P-23):2006 (RA 2017)
2.	PM <sub>2.5</sub>	39.20	60	µg/m <sup>3</sup>	IS 5182 (P-24):2019 (RA 2023)
3.	Sulphur dioxide (SO <sub>2</sub> )	7.12	80	µg/m <sup>3</sup>	IS 5182 (P-02):2001 (RA 2017)
4.	Oxides of Nitrogen (NO <sub>x</sub> )	24.56	80	µg/m <sup>3</sup>	IS 5182 (P-06):2006 (RA 2017)
5.	Carbon Monoxide (CO)	0.68	2.00	mg/m <sup>3</sup>	IS 5182 (P-10):1999 (RA 2019)
6.	Total Hydrocarbon (as CH <sub>4</sub> )	0.16	--	µg/m <sup>3</sup>	IS 5182 (P-17):1979 (RA 2019)
7.	Volatile Organic Carbon (as BTX)	0.30	--	µg/m <sup>3</sup>	IS 5182 (P-11):2006 (RA 2017)
<p>Note: NAAQS; National Ambient Air Quality Standard</p> <ul style="list-style-type: none"> <li>This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.</li> <li>Total liability of this laboratory is limited to the invoice amount.</li> <li>The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.</li> <li>Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.</li> </ul>					
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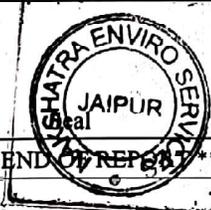


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Reference No.: NES-ENV-241024061		Date: 28/10/2024		
<b>TEST REPORTS NOISE LEVEL MONITORING DATA</b>				
Issued to		M/s. Focus Energy Limited Gas Gathering Station (GGS)		
Address		Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)		
Industrial Activity		Natural Gas Collection Station		
<b>MONITORING DETAILS</b>				
Sampling Location		Near SGL Plant, Compressor Yard		
Date of Sampling		22/10/2024		
Ambient Temperature		Max. 35°C & Min. 26°C		
Relative Humidity		36%		
Meteorological Conditions		Clear Sky		
Control Measures, if any		Nil		
Test Method		IS 9989: 1981 (Reaffirmed Year 2020)		
<b>RESULTS</b>				
Sl. No.	Parameters	Unit	Noise Level Measured	Limits
1.	Noise Level Day Time – L <sub>Day</sub> (Duration: 6 am to 10 pm)	dB (A)	72.1	75.0
2.	Noise Level Night Time – L <sub>Night</sub> (Duration: 10 pm to 6 am)	dB (A)	48.5	70.0
<p><b>Note: Limits as per CPCB.</b></p> <ul style="list-style-type: none"> <li>This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.</li> <li>Total liability of this laboratory is limited to the invoice amount.</li> <li>The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.</li> </ul>				
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No.: NES-ENV-241024065

Date: 28/10/2024

## TEST REPORTS WATER QUALITY ANALYSIS

Client	M/s. Focus Energy Limited Gas Gathering Station (GGS)
Location	Near Village - Langtala, Tehsil - Jaisalmer, District - Jaisalmer (Rajasthan - IN)
Activity	Natural Gas Collection Station

### SAMPLE DETAILS

Location	Fresh Water Well - EPN
Quantity	2.0 Litres
Condition	Packed
Description	Clear & Colorless Liquid
Collected By	NES Representative
Sample Collection	24/10/2024
Period of Testing	24/10/2024 to 28/10/2024

### TEST RESULTS

Parameters	Unit	Values Found	Test Method
<b>Physical Parameters</b>			
pH	-	7.96	IS 3025 (P-11):1983, RA 2017
Odour	-	Agreeable	IS 3025 (P-05):2018
Taste	-	Agreeable	IS 3025 (P-07):2017
Turbidity (NTU)	NTU	< 1	IS 3025 (P-10):1984, RA 2017
Total Dissolved Solids	mg/l	1550.40	IS 3025 (P-16):1984, RA 2017
<b>General Parameters</b>			
Total Hardness	mg/l	384.30	IS 3025 (P-21):2009, RA 2019
Total Alkalinity	mg/l	300.0	IS 3025 (P-23):1986, RA 2019
Aluminium (as Al)	mg/l	B.D.L.	IS 3025 (P-55):2003, RA 2019
Boron (as B)	mg/l	B.D.L.	IS 3025 (P-57):2005, RA 2017
Calcium (as Ca)	mg/l	80.16	IS 3025 (P-40):1991, RA 2019
Chloride (as Cl)	mg/l	517.83	IS 3025 (P-32):1988, RA 2019
Copper (as Cu)	mg/l	0.05	IS 3025 (P-42):1992, RA 2019
Fluoride (as F)	mg/l	0.42	IS 3025 (P-60):2008, RA 2019
Iron (as Fe)	mg/l	0.10	IS 3025 (P-53):2003, RA 2019

Reviewed By  
 Harshita



*Madhusudan Sharma*  
 (Madhusudan Sharma)  
 Authorized Signatory



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15.	Magnesium (as Mg)	mg/l	1540.47	IS 3025 (P-46):1994, RA 2019
16.	Manganese (as Mn)	mg/l	B.D.L.	IS 3025 (P-59):2006, RA 2017
17.	Nitrate (as NO <sub>3</sub> )	mg/l	47.16	IS 3025 (P-34):1988, RA 2019
18.	Sulphate (as SO <sub>4</sub> )	mg/l	4084.0	IS 3025 (P-24):1986, RA 2019
19.	Sodium (as Na)	mg/l	157.20	IS 3025 (P-45):1993, RA 2019
20.	Zinc (as Zn)	mg/l	1.20	IS 3025 (P-49):1994, RA 2019
<b>C.</b>	<b>Parameters concerning Toxic Substances</b>			
21.	Arsenic (as As)	mg/l	B.D.L.	IS 3025 (P-37):1988, RA 2019
22.	Cadmium (as Cd)	mg/l	B.D.L.	IS 3025 (P-41):1992, RA 2019
23.	Cobalt (as Co)	mg/l	B.D.L.	APHA 3111 B:1992
24.	Lead (as Pb)	mg/l	B.D.L.	IS 3025 (P-47):1994, RA 2019
25.	Mercury (as Hg)	mg/l	B.D.L.	IS 3025 (P-48):1994, RA 2019
26.	Total Chromium (Cr)	mg/l	B.D.L.	IS 3025 (P-52):2003, RA 2019
<b>D.</b>	<b>Bacteriological Parameters</b>			
27.	Total Coliform (CFU/ 100 ml)		Absent	IS 1622:1981 (RA 2018)
28.	E-Coli (CFU/ 100 ml)		Absent	IS 1622:1981 (RA 2018)
<p><b>Note: N.R. – No Relaxation; B.D.L. – Below Detection Limit</b></p> <ul style="list-style-type: none"> <li>This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.</li> <li>Total liability of this laboratory is limited to the invoice amount.</li> <li>The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.</li> <li>Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.</li> </ul>				
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*** END OF REPORT ***			Focus / Oct. 24/ Saline Water / Page 2 of 2	



# 678 NAKSHATRA ENVIRO SERVICES

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Reference No.: NES-ENV-241024055		Date: 28/10/2024			
<b>TEST REPORTS</b>					
<b>AMBIENT AIR QUALITY MONITORING</b>					
Issued to		M/s. Focus Energy Limited Gas Gathering Station (GGS)			
Address		Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)			
Industrial Activity		Natural Gas Collection Station			
<b>SAMPLE DETAILS</b>					
Sampling Location		Near Main Gate, GGS Installation			
Date of Sampling		22/10/2024			
Ambient Temperature		Max. 35°C & Min. 26°C			
Relative Humidity		36%			
Weather Conditions		Clear Sky			
Period of Testing		24/10/2024 to 28/10/2024			
<b>TEST RESULTS</b>					
Sl. No.	Parameters	Values Found	NAAQS	Unit	Test Method
1.	PM <sub>10</sub>	83.25	100	µg/m <sup>3</sup>	IS 5182 (P-23):2006 (RA 2022)
2.	PM <sub>2.5</sub>	39.66	60	µg/m <sup>3</sup>	IS 5182 (P-24):2019 (RA 2023)
3.	Sulphur dioxide (SO <sub>2</sub> )	8.0	80	µg/m <sup>3</sup>	IS 5182 (P-02):2001 (RA 2022)
4.	Oxides of Nitrogen (NO <sub>x</sub> )	25.96	80	µg/m <sup>3</sup>	IS 5182 (P-06):2006 (RA 2022)
5.	Carbon Monoxide (CO)	0.65	2.00	mg/m <sup>3</sup>	IS 5182 (P-10):1999 (RA 2019)
6.	Total Hydrocarbon (as CH <sub>4</sub> )	0.10	--	µg/m <sup>3</sup>	IS 5182 (P-17):1979 (RA 2019)
7.	Volatile Organic Carbon (as BTX)	0.30	--	µg/m <sup>3</sup>	IS 5182 (P-11):2006 (RA 2022)
<p><b>Note: NAAQS; National Ambient Air Quality Standard</b></p> <ul style="list-style-type: none"> <li>This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.</li> <li>Total liability of this laboratory is limited to the invoice amount.</li> <li>The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.</li> <li>Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.</li> </ul>					
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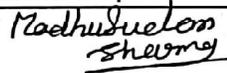
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Reference No.: NES-ENV-241024059		Date: 28/10/2024			
<b>TEST REPORTS</b>					
<b>NOISE LEVEL MONITORING DATA</b>					
Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)				
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)				
Industrial Activity	Natural Gas Collection Station				
<b>MONITORING DETAILS</b>					
Sampling Location	Near CO <sub>2</sub> Plant, Compressor Yard				
Date of Sampling	22/10/2024				
Ambient Temperature	Max. 35°C & Min. 26°C				
Relative Humidity	36%				
Meteorological Conditions	Clear Sky				
Control Measures, if any	Nil				
Test Method	IS 9989: 1981 (Reaffirmed Year 2020)				
<b>RESULTS</b>					
Sl. No.	Parameters	Unit	Noise Level Measured	Limits	
1.	Noise Level Day Time – L <sub>Day</sub> (Duration: 6 am to 10 pm)	dB (A)	73.2	75.0	
2.	Noise Level Night Time – L <sub>Night</sub> (Duration: 10 pm to 6 am)	dB (A)	49.0	70.0	
<b>Note: Limits as per CPCB.</b>					
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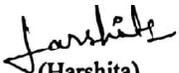
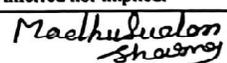
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Reference No.: NES-ENV-241024057		Date: 28/10/2024		
<b>TEST REPORTS</b>				
<b>NOISE LEVEL MONITORING DATA</b>				
Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)			
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)			
Industrial Activity	Natural Gas Collection Station			
<b>MONITORING DETAILS</b>				
Sampling Location	Near Main Gate, GGS Installation			
Date of Sampling	22/10/2024			
Ambient Temperature	Max. 35°C & Min. 26°C			
Relative Humidity	36%			
Meteorological Conditions	Clear Sky			
Control Measures, if any	Nil			
Test Method	IS 9989: 1981 (Reaffirmed Year 2020)			
<b>RESULTS</b>				
Sl. No.	Parameters	Unit	Noise Level Measured	Limits
1.	Noise Level Day Time – L <sub>Day</sub> (Duration: 6 am to 10 pm)	dB (A)	65.9	75.0
2.	Noise Level Night Time – L <sub>Night</sub> (Duration: 10 pm to 6 am)	dB (A)	48.7	70.0
<b>Note: Limits as per CPCB.</b>				
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15.	Magnesium (as Mg)	mg/l	74.05	IS 3025 (P-46):1994, RA 2019
16.	Manganese (as Mn)	mg/l	B.D.L.	IS 3025 (P-59):2006, RA 2017
17.	Nitrate (as NO <sub>3</sub> )	mg/l	27.0	IS 3025 (P-34):1988, RA 2019
18.	Sulphate (as SO <sub>4</sub> )	mg/l	207.13	IS 3025 (P-24):1986, RA 2019
19.	Sodium (as Na)	mg/l	90.0	IS 3025 (P-45):1993, RA 2019
20.	Zinc (as Zn)	mg/l	0.05	IS 3025 (P-49):1994, RA 2019
<b>C.</b>	<b>Parameters concerning Toxic Substances</b>			
21.	Arsenic (as As)	mg/l	B.D.L.	IS 3025 (P-37):1988, RA 2019
22.	Cadmium (as Cd)	mg/l	B.D.L.	IS 3025 (P-41):1992, RA 2019
23.	Cobalt (as Co)	mg/l	B.D.L.	APHA 3111 B:1992
24.	Lead (as Pb)	mg/l	B.D.L.	IS 3025 (P-47):1994, RA 2019
25.	Mercury (as Hg)	mg/l	B.D.L.	IS 3025 (P-48):1994, RA 2019
26.	Total Chromium (Cr)	mg/l	B.D.L.	IS 3025 (P-52):2003, RA 2019
<b>D.</b>	<b>Bacteriological Parameters</b>			
27.	Total Coliform (CFU/ 100 ml)		Absent	IS 1622:1981 (RA 2018)
28.	E. Coli (CFU/ 100 ml)		Absent	IS 1622:1981 (RA 2018)
<p><b>Note: N.R. – No Relaxation; B.D.L. – Below Detection Limit</b></p> <ul style="list-style-type: none"> <li>• This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.</li> <li>• Total liability of this laboratory is limited to the invoice amount.</li> <li>• The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.</li> <li>• Samples will be destroyed after 15 days from the date of issuing of analysis of report unless otherwise specified.</li> </ul>				
<p style="text-align: center;"><i>Harshita</i> (Harshita) Review By</p>				<p style="text-align: center;"><i>Madhusudan Sharma</i> (Madhusudan Sharma) Authorized Signatory</p>
*** END OF REPORT ***				
Focus / Oct. 24/ Fresh Water / Page 2 of 2				



# 682 NAKSHATRA ENVIRO SERVICES

Plot No. 46, Solitaire Industrial Park, Phase I, Dahmi Kalan, Bagru (Ext.), Jaipur - 303007  
Website : www.nakshatraenviro.in | M.: 9413666777, 8003896245  
E-mail : neslab2004@gmail.com, nakshatraenviro@gmail.com



**Recognized by Ministry of Environment, Forest and Climate Change, Government of India**  
**ISO 9001 : 2015, ISO 14001 : 2015 & ISO 45001 : 2018 Certified Laboratory**

Reference No.: NES-ENV-241024066		Date: 28/10/2024			
<b>TEST REPORTS WATER QUALITY ANALYSIS</b>					
Issued to	M/s. Focus Energy Limited Gas Gathering Station (GGS)				
Address	Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)				
Industrial Activity	Natural Gas Collection Station				
<b>SAMPLE DETAILS</b>					
Sampling Location	Saline Water Well – GGS Camp				
Sample Quantity	2.0 Litres				
Sample Condition	Packed				
Sample Description	Clear & Colorless Liquid				
Sample Collected By	NES Representative				
Date of Sample Collection	22/10/2024				
Period of Testing	24/10/2024 to 28/10/2024				
<b>TEST RESULTS</b>					
Sl. No.	Parameters	Unit	Values Found	Test Method	
<b>A. Physical Parameters</b>					
1.	pH	-	7.25	IS 3025 (P-11):1983, RA 2017	
2.	Odour	-	Agreeable	IS 3025 (P-05):2018	
3.	Taste	-	Saline	IS 3025 (P-07):2017	
4.	Turbidity (NTU)	NTU	< 1	IS 3025 (P-10):1984, RA 2017	
5.	Total Dissolved Solids	mg/l	21322.95	IS 3025 (P-16):1984, RA 2017	
<b>B. General Parameters</b>					
6.	Total Hardness	mg/l	7452.0	IS 3025 (P-21):2009, RA 2019	
7.	Total Alkalinity	mg/l	524.0	IS 3025 (P-23):1986, RA 2019	
8.	Aluminium (as Al)	mg/l	B.D.L.	IS 3025 (P-55):2003, RA 2019	
9.	Boron (as B)	mg/l	B.D.L.	IS 3025 (P-57):2005, RA 2017	
10.	Calcium (as Ca)	mg/l	1125.60	IS 3025 (P-40):1991, RA 2019	
11.	Chloride (as Cl)	mg/l	10212.0	IS 3025 (P-32):1988, RA 2019	
12.	Copper (as Cu)	mg/l	0.10	IS 3025 (P-42):1992, RA 2019	
13.	Fluoride (as F)	mg/l	1.20	IS 3025 (P-60):2008, RA 2019	
14.	Iron (as Fe)	mg/l	0.50	IS 3025 (P-53):2003, RA 2019	
 (Harshita) Review By					 (Madhusudan Sharma) Authorized Signatory
Focus / Oct. 24/ Saline Water / Page 1 of 2					



# 683 NAKSHATRA ENVIRO SERVICES

Plot No. 46, Solitaire Industrial Park, Phase I, Dahmi Kalan, Bagru (Ext.), Jaipur - 303007  
 Website : www.nakshatraenviro.in | M.: 9413666777, 8003896245  
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**Recognized by Ministry of Environment, Forest and Climate Change, Government of India  
 ISO 9001 : 2015, ISO 14001 : 2015 & ISO 45001 : 2018 Certified Laboratory**

Reference No.: NES-ENV-241024058		Date: 28/10/2024		
<b>TEST REPORTS NOISE LEVEL MONITORING DATA</b>				
Issued to		M/s. Focus Energy Limited Gas Gathering Station (GGS)		
Address		Near Village – Langtala, Tehsil – Jaisalmer, District – Jaisalmer (Rajasthan – IN)		
Industrial Activity		Natural Gas Collection Station		
<b>MONITORING DETAILS</b>				
Sampling Location		Near SGL Plant, Turbine Area		
Date of Sampling		22/10/2024		
Ambient Temperature		Max. 35°C & Min. 26°C		
Relative Humidity		36%		
Meteorological Conditions		Clear Sky		
Control Measures, if any		Nil		
Test Method		IS 9989: 1981 (Reaffirmed Year 2020)		
<b>RESULTS</b>				
Sl. No.	Parameters	Unit	Noise Level Measured	Limits
1.	Noise Level Day Time – L <sub>Day</sub> (Duration: 6 am to 10 pm)	dB (A)	70.2	75.0
2.	Noise Level Night Time – L <sub>Night</sub> (Duration: 10 pm to 6 am)	dB (A)	48.3	70.0
<p><b>Note: Limits as per CPCB.</b></p> <ul style="list-style-type: none"> <li>This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without special permission in writing.</li> <li>Total liability of this laboratory is limited to the invoice amount.</li> <li>The results enlisted refer only to the above sample and applicable parameters endorsement of products is neither inferred nor implied.</li> </ul>				
<p><i>Harshita</i> (Harshita) Review By</p>		<div style="border: 1px solid black; padding: 5px; display: inline-block;">  </div>		
		<p><i>Madhusudan Sharma</i> (Madhusudan Sharma) Authorized Signatory</p>		
*** END OF REPORT ***				

**In the matter of O.A. No. 247/2024), regarding the news item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" published on 7th February 2024 in Times of India.**

**Compliance & Action Taken Report**

**Background:** In response to the suo-motu cognizance taken by the Hon'ble National Green Tribunal (NGT) order dated 19th March 2024 (O.A. No. 247/2024), regarding the news item titled "Ahmedabad Surat landfills among worst three methane hotspots in India" published on 7th February 2024 in *Times of India*, the Hon'ble NGT took note of the high levels of methane emissions identified in various parts of India, particularly from landfills and Oil & Gas facilities. The Indian Institute of Remote Sensing (IIRS) and Indian Space Research Organisation (ISRO) identified several methane hotspots in four states, including locations in Rajasthan. The hotspot in the Barmer district was specifically related to Oil & Gas facilities.

**Findings:** The IIRS report provided GPS coordinates of the hotspots in the concerned regions, which were then cross-verified with the GPS locations of the Oil & Gas (O&G) facilities. This comparison helped in identifying O&G facilities near these hotspots. The hotspot of high methane emissions identified in the IIRS report for Barmer district was found to be in proximity to the Oil & Gas facilities operated by M/s Vedanta Limited (Cairn India) at the Aishwarya NA 01 & AWP 08 (ABH Facility) located at village Kauka Khera, tehsil & district Barmer. The GPS coordinates for the Aishwarya Well Pad locations are:

- **Aishwarya NA 01:** Latitude 25°54'12.67" N, Longitude 71°34'21.75" E
- **Aishwarya Well Pad 08 (AWP 08):** Latitude 25°54'20.42" N, Longitude 71°34'7.34" E

**Actions Taken:**

**1. Assessment of Methane Emission:**

- The hotspot in Barmer was specifically linked to the O&G facilities operated by M/s Vedanta Limited (Cairn India) at Aishwarya Well Pad NA 01 and AWP 08 (ABH Facility).
- A thorough assessment was conducted comparing the location of the methane hotspot with the facilities' operational sites, confirming the proximity of high methane emissions to these sites.

**2. Consent Status (For Crude Oil, Natural Gas):**

- **Aishwarya Well Pad NA 01:** Consent to Operate – File No. F(HDF)/Barmer (Barmer)/6163(1)/2020-2021/4145-4147 (Valid: 15/10/2020 to 30/09/2025).
- **Aishwarya Well Pad 08:** Consent to Operate – File No. F(HDF)/Barmer (Barmer)/16(1)/2018-2019/2248-2249 & Expansion Consent to Operate – F(HDF)/Barmer

(Barmer)/6164(1)/2020-2021/3974-3976 (Valid: 01/02/2024 to 31/01/2029 & Expansion 01/04/2020 to 31/03/2025).

3. **Methane Gas Generation and Flaring:**
  - Total produced associated gas from AWP 8 and NA 1 is approximately (Annual average till date) ~281754 SCM/day, of which around 18% is methane, equating to ~52,715 SCM/day.
  - This gas is being flared through an adequate flaring system, which includes:
    - Enclosed Ground Flare (EGF)
    - Ground Flare
    - Vertical Flare (Thermal Oxidizing)
  - In normal operation, associated gases are flared through the Enclosed Ground Flare, while the other two flaring systems are used in emergencies or during maintenance.
  - The associated gas, which contains ~80-85% CO<sub>2</sub> and 15-20% hydrocarbons, is flared after mixing with fuel gas from the Rageshwari Gas Terminal (RGT), ensuring complete combustion and avoiding cold venting.
4. **Mitigation Measures to Reduce Organic Emissions Including Methane:**
  - The produced associated gas containing high levels of CO<sub>2</sub> is being separated and flared after proper combustion. The high CO<sub>2</sub> content (>80%) is mixed with fuel gas to ensure complete combustion and mitigate cold venting.
  - The designed flaring system (EGF, Ground Flare, and Thermal Oxidizer) ensures that methane and other hydrocarbons are properly combusted, minimizing the release of untreated gases into the atmosphere.
5. **Methane Detection and Monitoring:**
  - Methane gas detectors are installed at critical locations:
    - Two methane gas detectors are installed at each wellhead location.
    - Open path gas detectors are installed at prominent locations such as PLR, Separation, and Manifold areas.
    - Gas detectors in the EGF Flame Front Generator area to monitor hydrocarbons.
    - Temperature sensors are also installed inside the EGF combustion zone to monitor combustion temperatures and ensure optimal operation.
  - No reportable fire incidents have been reported at Aishwarya ABH in the past five years.
6. **Ambient Air Quality Monitoring:**
  - Ambient Air Quality monitoring was conducted at Aishwarya Well Pad NA 01, Aishwarya Well Pad 08, and Aishwarya Well Pad 06. The monitoring results, as of 09/01/2025, indicate that the parameters for NO<sub>2</sub>, SO<sub>2</sub>, and PM<sub>10</sub> are within the prescribed environmental norms.

The ambient Air Quality report and Inspection report dated 09/01/2025 is enclosed and collectively marked as annexure 'A'.

**Municipal Solid Waste Management Site located at Barmer:**

**1. Location and Waste Accumulation:**

- The Barmer Municipal Council operates a municipal solid waste dump site situated at Gehu Road, Barmer, with an accumulated waste volume of 105,954 cubic meters (CUM). It is pertinent to note that no Sanitary Landfill (SLF) has been established at the site.

**2. Inspection and Issuance of Notice:**

- An inspection of the site was conducted on 19/06/2024, wherein several deficiencies were identified. Consequently, a formal notice was issued to the Commissioner, Municipal Council, Barmer, on 09/07/2024, highlighting the non-compliance with the provisions of the Solid Waste Management Rules, 2016, and requesting remedial action. Copy of notice dated 09/07/2024 is enclosed and marked as Annexure 'B'.

**3. Application for Consent to Establish:**

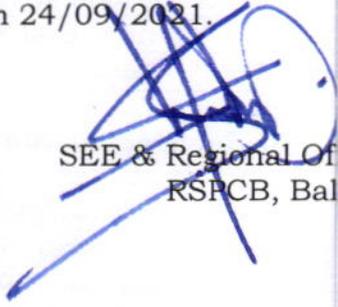
- In compliance with the notice, the Municipal Council submitted an application for consent to establish the following facilities:
  - A Compost Unit with a proposed capacity of 10.00 TPD.
  - A Legacy Waste Plant with a proposed capacity of 300.00 TPD.
  - A Material Recovery Facility (MRF) with a proposed capacity of 40 TPD.
- The State Pollution Control Board, vide Order No. 11107 dated 11/11/2024, granted approval for the establishment of the aforementioned facilities.

**4. Further Directions for Compliance:**

- On 13/01/2025, this office issued a Direction to the Commissioner, Municipal Council, Barmer, mandating the submission of an application for Consent to Operate the aforementioned facilities and to ensure full compliance with the directions issued by the Hon'ble Tribunal in this regard. Copy of direction letter is enclosed and marked as Annexure 'C'.

**5. Environmental Compensation and Legal Proceedings:**

- Pursuant to the non-compliance with the statutory provisions, the State Pollution Control Board imposed an Environmental Compensation amounting to Rs. 13,50,800.00 upon the Municipal Council on 18/02/2022 and also recovered the same. Copy of direction letter is enclosed and marked as Annexure 'D'.
- Additionally, a prosecution was instituted against the Commissioner, Municipal Council, Barmer, under Section 15 read with Section 19 of the Environment (Protection) Act, 1986, and under the Solid Waste Management Rules, 2016 for violations thereof. The prosecution was filed in the Court of the Chief Judicial Magistrate, Barmer, on 24/09/2021.



SEE & Regional Officer,  
RSPCB, Balotra.

**Format for Cities having O&G sites: Onshore**

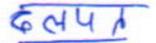
S. No.	Particulars	Remarks
1.	State Name	Rajasthan
2.	City Name	Barmer
3.	Name & Address of the O & G Unit with contact details	Vedanta Limited, Cairn Oil & Gas Aishwarya NA 01 & AWP 08 (ABH Facility) Village – Kau Ka Khera, Tehsil & District - Barmer Rajasthan
4.	Lat, long of site	NA 01: - Lat - 25°54'12.67"N Long - 71°34'21.75"E AWP 08: - Lat - 25°54'20.42"N Long- 71°34'7.34"E
5.	Date of visit	09-January-2025
6.	CTO/CTE/Authorization given by SPCB. : Details with validity status	<b>Aishwariya Well Pad NA 01 -</b> <ul style="list-style-type: none"><li>• File No.- F(HDF)/Barmer (Barmer)/6163(1)/2020-2021/4145-4147.</li><li>• Valid: - 15/10/2020 – 30/09/2025</li></ul> <b>Aishwariya well Pad 08 -</b> <ul style="list-style-type: none"><li>• File No. - F(HDF)/Barmer (Barmer)/16(1)/2018-2019/2248-2249 &amp; <b>Expansion CTO:</b> -F(HDF)/Barmer (Barmer)/6164(1)/2020-2021/3974-3976.</li><li>• Valid: - 01/02/2024 -31/01/2029 &amp; <b>Expansion</b> 01/04/2020 to 31/03/2025</li></ul>

6.	<p><b>Methane gas generation (Specify the latest quantity)</b>  <b>Conversion to production (% Utilization)</b>  <b>Balance- % Disposed to the environment.</b>  1. Flaring  2. Other purposes</p>	<ul style="list-style-type: none"> <li>• <b>Total Produced Associate Gas (annual average till date):</b>  - ~281754 SCM/day (AWP 8 + NA-1), which contains Methane mole %: - ~18% and in vol: ~50715 SCM/Day, being flared through adequate flaring system with additional burning introduced through fuel gas source from RGT.</li> <li>• <b>No utilization of produce associated gas due to high CO<sub>2</sub> content (~80-85%)</b></li> </ul> <p>Water saturated gases such as 80-85% CO<sub>2</sub> and about ~15-20% lighter hydrocarbons gases are associated along with crude oil from the Aishwariya field (Aishwariya &amp; ABH). This associated gas containing high CO<sub>2</sub> (&gt;80%) is being separated and flared through designed flaring system. For proper combustion the fuel gas is mixing to ensure complete combustion.</p> <p>There are three types of flaring in Aishwariya, i.e. Enclosed ground flare (EGF), Ground flare and Vertical flare (Thermal Oxidizing). Mostly, the produced associated gases being flared through EGF, but in case of emergency support, when EGF under maintenance the Ground Flare &amp; Thermal Oxidizer (TO) also being operated.</p>
7.	<p><b>Mitigation measures taken for reduction in organic emission including methane</b></p>	<ul style="list-style-type: none"> <li>• Water saturated gases such as 80-85% CO<sub>2</sub> and about ~15-20% lighter hydrocarbons gases are associated along with crude oil from the Aishwariya field (Aishwariya &amp; ABH). This associated gas containing high CO<sub>2</sub> (&gt;80%) is being separated and flared through designed flaring system. For proper combustion the fuel gas is mixing to ensure complete combustion.</li> </ul>
8.	<p><b>Methane detector installed (Yes/No)</b></p>	<ul style="list-style-type: none"> <li>• To monitor hydrocarbons gases the gas detector is fixed in EGF Flame Front Generator area.</li> <li>• To monitor the temperature the sensors are installed inside EGF combustion zone.</li> <li>• At each well head location – 02 Methane gas detectors are installed for each well.</li> <li>• At prominent location (PLR, Separation &amp; Manifold area) – Open path Gas detectors also installed to monitor the hydrocarbons.</li> </ul>
9.	<p><b>Fire incident at site in last 5 years (If yes, mention the year &amp; reason for the fire)</b></p>	<p>There has been no reportable fire incident at Aishwariya ABH Field in the last 5 years.</p>

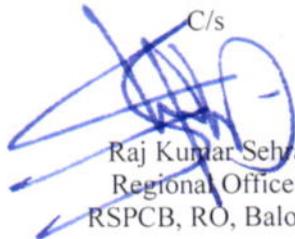
10.	Emergency plan for fire prevention (Onsite & Offsite with details)	Yes, they have onsite and offsite emergency plan for fire prevention.
11.	OCEMS installed & connected to CPCB/SPCB Server (Yes/No)	No
12.	Ambient air quality monitoring with standards (Recent data & Compliance of the parameters)	Yes, being monitored, results are annex. RSPCB monitoring report is enclosed.
13.	Any other information	



Dr. Harish Parihar  
Jr. Scientific Officer



Dalpat Singh  
Jr. Scientific Officer

C/s  
  
 Raj Kumar Sehra  
 Regional Officer  
 RSPCB, RO, Balotra

## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 1105

Report On : 10/01/2025

I hereby certify that I Dr. Narain Bhoot, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 10/01/2025 from Harish Parihar, JSO, Balotra ,RSPCB Balotra a sample of Ambient Air Quality of M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field)) , Plant - , , Tehsil- Barmer , District- Barmer Collected from Ambient Air quality monitoring of Aishwarya well pad no-08 Collected on 09/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO <sub>2</sub> µg/M <sup>3</sup>	20.3
2	Particulate Matter (PM <sub>10</sub> ) µg/m <sup>3</sup>	91
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	5.4

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 10/01/2025

**Dr. Narain Bhoot**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Balotra

Regional office, Rajasthan state pollution control

Board, Jasol phanta, OppJDVVNL office, Jasol

Road Balotra, District -Balotra

Phone: 9667576064

Fax: 9667576064

Signature Not Verified

Digitally signed by Narain Bhoot  
Date: 2025.01.10 18:20:12 IST  
Reason: SelfAttested  
Location:



## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 1106

Report On : 10/01/2025

I hereby certify that I Dr. Narain Bhoot, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 10/01/2025 from Harish Parihar, JSO, Balotra ,RSPCB Balotra a sample of Ambient Air Quality of M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field)) , Plant - , , Tehsil- Barmer , District- Barmer Collected from Ambient Air quality monitoring of Aishwarya well pad no-NA-01 Collected on 09/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO <sub>2</sub> µg/M <sup>3</sup>	21.2
2	Particulate Matter (PM <sub>10</sub> ) µg/m <sup>3</sup>	64
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	5.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 10/01/2025

**Dr. Narain Bhoot**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Balotra

Regional office,Rajasthan state pollution control

Board,Jasol phanta,OppJDVVNL office,Jasol

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Fax: 9667576064

Signature Not Verified

Digitally signed by Narain Bhoot  
Date: 2025.01.10 18:21:43 IST  
Reason: SelfAttested  
Location:



## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 1107

Report On : 10/01/2025

I hereby certify that I **Dr. Narain Bhoot**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **10/01/2025** from **Harish Parihar, JSO, Balotra ,RSPCB Balotra** a sample of **Ambient Air Quality of M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field))** , Plant - , , Tehsil- **Barmer** , District- **Barmer** Collected from **Ambient Air quality monitoring of Aishwarya well pad no-06** Collected on **09/01/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO <sub>2</sub> µg/M <sup>3</sup>	19.9
2	Particulate Matter (PM <sub>10</sub> ) µg/m <sup>3</sup>	89
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	5.5

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/01/2025**

**Dr. Narain Bhoot**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Balotra

Regional office,Rajasthan state pollution control

Board,Jasol phanta,OppJDVVNL office,Jasol

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Fax: 9667576064

Signature Not Verified

Digitally signed by Narain Bhoot  
Date: 2025.01.10 18:22:47 IST  
Reason: SelfAttested  
Location:



## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 1106

Report On : 10/01/2025

I hereby certify that I Dr. Narain Bhoot, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 10/01/2025 from Harish Parihar, JSO, Balotra ,RSPCB Balotra a sample of Ambient Air Quality of M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field)) , Plant - , , Tehsil- Barmer , District- Barmer Collected from Ambient Air quality monitoring of Aishwarya well pad no-NA-01 Collected on 09/01/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 10/01/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO <sub>2</sub> µg/M <sup>3</sup>	21.2
2	Particulate Matter (PM <sub>10</sub> ) µg/m <sup>3</sup>	64
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	5.6

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 10/01/2025

**Dr. Narain Bhoot**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Balotra

Regional office, Rajasthan state pollution control

Board, Jasol phanta, Opp JDVVNL office, Jasol

Road Balotra, District -Balotra

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Fax: 9667576064

Signature valid

Digitally signed by Narain Bhoot  
Date: 2025.01.10 18:21:43 IST  
Reason: Self Attested  
Location:



## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 1107

Report On : 10/01/2025

I hereby certify that I **Dr. Narain Bhoot**, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 10/01/2025 from **Harish Parihar, JSO, Balotra ,RSPCB Balotra** a sample of **Ambient Air Quality** of **M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field))** , Plant - , , Tehsil- **Barmer** , District- **Barmer** Collected from **Ambient Air quality monitoring of Aishwarya well pad no-06** Collected on **09/01/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO <sub>2</sub> µg/M <sup>3</sup>	19.9
2	Particulate Matter (PM <sub>10</sub> ) µg/m <sup>3</sup>	89
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	5.5

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/01/2025**

**Dr. Narain Bhoot**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Balotra

Regional office, Rajasthan state pollution control

Board, Jasol phanta, Opp JDVNL office, Jasol

Road Balotra, District - Balotra

Phone: 9667576064

Fax: 9667576064

Signature valid

Digitally signed by Narain Bhoot  
Date: 2025.01.10 18:22:47 IST  
Reason: Self Attested  
Location:



## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 1105

Report On : 10/01/2025

I hereby certify that I **Dr. Narain Bhoot**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **10/01/2025** from **Harish Parihar, JSO, Balotra ,RSPCB Balotra** a sample of **Ambient Air Quality of M/S Vedanta Limited, Cairn Oil and Gas(Old Name Cairn India Limited (Aishwariya Field))** , Plant - , , Tehsil- **Barmer** , District- **Barmer** Collected from **Ambient Air quality monitoring of Aishwarya well pad no-08** Collected on **09/01/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/01/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO <sub>2</sub> µg/M <sup>3</sup>	20.3
2	Particulate Matter (PM <sub>10</sub> ) µg/m <sup>3</sup>	91
3	Sulphur Dioxide as SO <sub>2</sub> ug/m <sup>3</sup>	5.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/01/2025**

**Dr. Narain Bhoot**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Balotra

Regional office,Rajasthan state pollution control

Board,Jasol phanta,OppJDVVNL office,Jasol

Road Balotra,District -Balotra

Phone: 9667576064

Fax: 9667576064

Signature valid

Digitally signed by Narain Bhoot  
Date: 2025.01.10 18:20:12 IST  
Reason: Self Attested  
Location:



	(क्षेत्रीय कार्यालय) राजस्थान राज्य प्रदूषण नियंत्रण मंडल, बालोतरा Rajasthan State Pollution Control Board, Balotra (Regional Office)
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RO/RPCB/BLT/Gen-92/1110-1112

Dated: 09/07/2024

**Commissioner,  
Municipal Council,  
Barmer**

Sub: Notice for Non-Compliance of provisions of Solid Waste Management Rules, 2016 and Water (Prevention & Control of pollution) Act-1974, Air (Prevention & Control of Pollution) Act-1981 and Environment Protection Act, 1986.

- Ref: 1. Hon'ble NGT order dated 14/07/2021 in the matter of O.A. no. 38/2018.  
2. Hon'ble NGT order dated 08/07/2022 in the matter of O.A. no. 42/2018(CZ).  
3. Hon'ble NGT order dated 15/09/2022 in the matter of O.A. no. 606/2018.  
4. Hon'ble NGT order dated 19/03/2024 in the matter of O.A. no. 247/2024.  
5. Letter issued by this office dated 19/09/2023, 01/02/2024 & 27/03/2024.  
6. Inspection carried out by the State Board official on 19/06/2024 of MSW disposal site.  
7. Ambient Air monitoring carried out by the State Board official on 23/06/2024 of MSW disposal site.  
8. Letter issued on 08/07/2024 by the State Board to LSG, Department.

Sir,

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974.
2. And whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') has come into force in whole of the State of Rajasthan w.e.f. 16/05/1981
3. And whereas the Solid Waste Management Rules (hereinafter called as the "Rules") have been enacted by Ministry of Environment, forest and climate changes, Gol, New Delhi in exercise of power conferred upon it under the Act, with a view to ensure proper management, handling and disposal of municipal solid waste and the Rules came into the force on 08/04/2016.
4. And whereas the Environment (Protection) Act, 1986 has been enacted for the protection and improvement of environment and for matter connected with. The Act came in the effect in whole of India on 19/11/1986.
5. And whereas the Rules **cast a duty on the Municipal Authority or operator of the facility to make an application to State Board to obtain Consent to Establish/ Consent to Operate as well as Authorization.**
6. And whereas the provision of clause (h) of section 15 of the Rules makes every Municipal Authority responsible to set up material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable

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ई-मेल: [ro.balotara@gmail.com](mailto:ro.balotara@gmail.com)

	698 (क्षेत्रीय कार्यालय) राजस्थान राज्य प्रदूषण नियंत्रण मंडल, बालोतरा Rajasthan State Pollution Control Board, Balotra (Regional Office)
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materials to facilitate the collection of segregated recyclable waste such as paper, metal, glass etc. from the source of generation or from Material Recovery Facilities.

7. And whereas it is pertinent to mention that possibility of fugitive air pollution and generation of leachate from the waste cannot be ruled out during the rainy season while operating such facility.
8. And whereas an interdepartmental meeting was held on 08/03/2021 in the RSPCB Head Office under the Chairmanship of Chairperson, RSPCB with LSG and other departments and it was directed to obtain consent/authorization for the installed/operational MRF& MSW sites under the provisions of Water & Air Act and SWM Rules, 2016.
9. And whereas it has come to Notice of Board that you have still not applied for authorization from the Board, which is Non-compliance of the above said SWM Rules.
10. And Whereas MoEF, Gol, New Delhi vide notification No.327(E) dated 10/04/2001 has delegated the power vested in it under section 5 of EP Act to Chairman, RSPCB to issue directions to any person, officer or authority in addition of its power and performance of function under SWM Rules, 2016.
11. And whereas Central Pollution Control Board had issued directions to Chairperson, Rajasthan State Pollution Control Board under Section 18(1)(a) of Water Act, 1974 and section 18(1)(b) of Air Act, 1981 vide its letter dated 10/11/2014 stating that RSPCB shall issue direction to all the Municipal Authorities in the State for implementation of SWM Rules, 2016.
12. And whereas in view of power vested under section 5 of EP Act, 1986 read with notification No. 327(E) dated 10/04/2001, it is directed that-
  - i. Municipality shall apply and obtain the Consent/Authorization from the State Board for all installed/operational MRF/MSW sites/Substation in their respective areas.
  - ii. To ensure proper transportation, segregation, sorting, storage and disposal of Municipal Solid Waste at the site of MRF's to control the outrageous diseases.
  - iii. To ensure the fugitive air emission and water/leachate If any generated at the site meets the prescribed standards as per Water/Air Acts and schedule-II of the SWM Rules, 2016.
13. And whereas it is also pertinent to mention that in the matter of **Original application no. 38/2018 Intach Chapter V/s State of Rajasthan & Ors. Which is related to Barmer District, the Hon'ble Tribunal vide order dated 14/07/2021 in the matter of miscellaneous application filed by the State Board has passed the following direction:**

**"3. Section 16(1) of Solid Waste Management Rules, 2016 provides to enforce these Rules in their respective State through Local Bodies and review implementation of these rules at-least twice a year in close coordination with concerned Directorate of Municipal**

जसोल फांटा, जसोल रोड, जिला बालोतरा

वेबसाइट: [www.environment.rajasthan.gov.in](http://www.environment.rajasthan.gov.in)

ई-मेल: [ro.balotara@gmail.com](mailto:ro.balotara@gmail.com)

	(क्षेत्रीय कार्यालय) राजस्थान राज्य प्रदूषण नियंत्रण मंडल, बालोतरा Rajasthan State Pollution Control Board, Balotra (Regional Office)
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Administration or Secretary in charge of State Urban Development Department and also to monitor environmental standards and adherence to conditions as specified under the schedule of the Act and to also to examine the proposal for provision and make such enquiries as deem fit. Sub-clause 5 of section 16(1) provides that the State Pollution Control Board or the Pollution Control Committee may give Direction to local bodies for safe handling and disposal of domestic hazardous waste deposited by the Waste Generator or Hazardous Waste Deposition Facilities. Similar provisions have been provided in Plastic Waste (Management & Handling) Rules, 2016 and other Rules and the State Pollution Control Board has been empowered to execute these rules and guidelines to protect the environment.

4. Accordingly, the State Pollution Control Board is directed to execute and enforce the Rule of Law, as contained in the Environment (Protection) Act, 1986, within their respective jurisdiction in accordance with law”.

14. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 42/2018 (CZ) Yashovardhan Shandilya V/s State of Rajasthan & Ors. Has issue an order on 08/07/2020 that:

“State Pollution Control Board is directed to take a remedial measures and also to issue show cause notice and proceed to recover the environmental compensation for the non-compliance of the orders and rules and in violation of the activities committed by the local authorities.”

15. And whereas it is also pertinent to mention that in the matter of Original application no. 606/2018 in Respect of Rajasthan, the Hon'ble Tribunal vide order dated 15/09/2022 in the matter of miscellaneous application filed by the State Board has passed the following direction:

“2. All States/UTs and their SPCBs/PCCs have totally ignored the improvement of existing open dumps, due by 31-12-2001”

Also, “The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal. To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. The Pollution Control Board concerned

	<p>(क्षेत्रीय कार्यालय) राजस्थान राज्य प्रदूषण नियंत्रण मंडल, बालोतरा Rajasthan State Pollution Control Board, Balotra (Regional Office)</p>
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is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.”

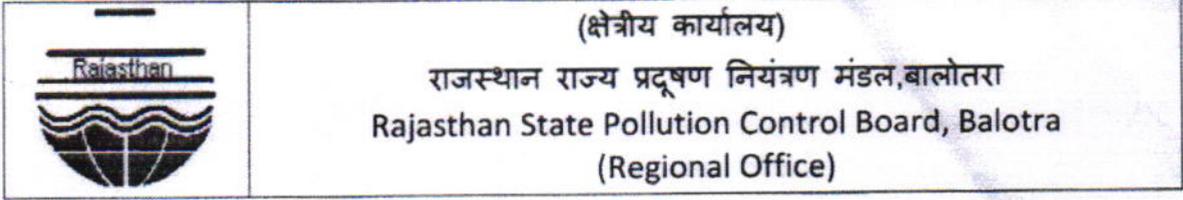
16. And whereas it is also pertinent to mention that in the matter of **Original application no. 247/2024 (PB), Suo Moto “Ahmedabad Surat landfills among worst three methane hotspots in india” appearing in the Times of India dated 07/02/2024, Hon’ble NGT, New Delhi has passed an order dated 19/03/2024 and directed inter-alia as follows:-**

**“5. For the purpose of submitting factual report, we constitute a Joint Committee comprising a Senior Officer to be nominated by member Secretary, Central Pollution Control Board (CPCB), concerned Regional Officers of respective State Pollution Control Boards, a representative of ISRO to be nominated by Director, and a Senior Scientist nominated by Ministry of Environment, Forest and Climate Change (MoEF&CCO).”**

17. And whereas Letter issued by this Office under provisions of Solid Waste Management Rules, 2016 with Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Environment Protection Act, 1986 on 19/09/2023, 01/02/2024 & 27/03/2024 but still you have failed to submit any reply till date.

18. And whereas the unit (MSW dumping site) was inspected by the State Board official on 19/06/2024 and during inspection it has been observed that:

- a) The unit has failed to ensure the compliance of provisions of Solid waste Management Rules, 2016.
- b) The unit has not obtained the authorization under Solid Waste Management Rules, 2016.
- c) The unit has not operating the material recovery facility for sorting of recyclable materials to facilitate the collection of segregated recyclable waste such as paper, metal, glass etc. from the source of generation.
- d) The unit has not operating the composting pits for the treatment of biodegradable waste.
- e) The unit has not provided any fire protection equipment’s and safety provisions at dumping site.
- f) The unit has not provided the methane gas detector at the site.
- g) The unit has not provided any system for leachate collection and treatment.
- h) The unit has not developed the adequate green belt area.
- i) The unit has not constructed the storm water drains to avoid mixing of surface runoff with leachate.
- j) The unit has not operating the bio-mining facility for the legacy waste.
- k) Unit has not provided weighing bridge or any other suitable weighing arrangement to determine the weight of waste received, segregated, sold or disposed.



- l) Unit has not provided logbook of waste received, segregated and sold.
- m) Unit has installed the Trommel Machine but the same was found non-operational during visit.
- n) Unit has installed the crushing Machine, Shredder Machine & Bailing Machine for the Material Recovery facility. But during inspection all were found non-operational.
- o) No compost was observed in the compost pit (24 in no's).
19. And whereas the ambient air monitoring of the site was conducted by the Boards official on 23/06/2024 and the monitoring report dated 24/06/2024 clearly indicated that the ambient air quality does not confirm to the standards prescribed in respect of PM10.
20. And whereas, the State Board has issued a letter on 08/07/2024 to Director Cum Special Secretary, LSG, Department, Jaipur regarding non-compliance of Solid Waste Management Rules, 2016 (copy enclosed).

In view of above, you are directed to ensure the compliance of aforesaid Rules so the provisions of Solid Waste Management Rules, 2016 in accordance with Water Act, 1974, Air Act, 1981 and EP Act, 1986 may be effectively implemented. Failure to which may lead to initiation of further necessary action which may include the Environment Compensation.

Yours sincerely,

(Raj Kumar Sehra)  
Regional Officer o/c

Copy to :-

1. District collector, Barmer for information & necessary action please.
2. GIC, MSW, RSPB, JAIPUR.

Regional Officer o/c



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800 e-mail :[member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Helpline No. : 0141-2716877

E-Mail /Registered A/D



File No:- F16 (MSW-272)/RPCB/ 761 + 0785

Date: 8/7/2024

Director Cum Special Secretary,  
Local Self Government Department,  
Jaipur.

Sub:- Regarding non-compliances of Solid Waste Management Rules, 2016.

Ref:- 1. This office letter dated 21/06/2021.

2. Letter issued to Director, Local Bodies, GoR, Jaipur on 15.11.2022.

Sir,

Apropos above, it may be noted that as per provision of section 15(y) of Solid Waste Management Rules, for all Material Recovery Facilities (MRF) it is necessary to obtain authorization when the volume of the municipal waste is exceeding 5 Tons/Day. Further during processing of municipal solid waste possibility of fugitive air pollution and generation of leachate from waste cannot be ruled out particularly in the rainy season. Therefore, all MRF facilities handling municipal waste more than 5 Ton/Day are required to obtain Consent to Establish/Consent to Operate under Water Act, Air Act and Authorization under Solid Waste Management Rules, 2016 from the State Board.

The State Board has categorized MRF facilities under 'Orange Category' in which Regional Officers of the State Board have been empowered vide order dated 02/03/2021 (copy enclosed) to issue authorization & Consent to Establish/Consent to Operate to all such facilities which do not require Environmental Clearance as per EIA notification dated 14/06/2006.

Director, Local Bodies was directed to issue direction to all local bodies to apply for Consent to Establish/Consent to Operate under Water Act, 1974, Air Act 1981, and Authorization under Solid Waste Management Rules, 2016 vide letter dated 15.11.2022 (copy enclosed), however, only few local bodies has applied for CTE/CTO of MRF facilities till date. Also, no local bodies have obtained authorization under SWMR from State Board till date.

Therefore, you are requested to issue directions to local bodies to apply for Consent to Establish/Consent to Operate under Water Act, 1974, Air Act 1981 and to apply for Authorization under Solid Waste Management Rules, 2016. Also, to submit the list of MRF/RDF/Compost facilities established by local bodies or permission given by local bodies to private organization in Rajasthan.

End-As above Yours Sincerely,

*Vijai N.*  
(Vijai N.)

Member Secretary o/c

Copy to :-

1. Director, Local Bodies, GoR, Jaipur - with request to forward the details of MRF/RDF/Compost facilities along with their Consent status and method adopted for disposal of inert waste.
2. RO, Alwar, Bhiwadi, Bharatpur, Banswara, Bundi, Bikaner, Balotra, Bhilwara, Chittorgarh, Hanumangarh, Kota, Kishangarh, Nagaur, Pali, Jodhpur, Jaipur (N), Jaipur (S), Sikar, Sawaimadhopur, Jaisalmer, Sirohi, Rajsamand, Jhunjhunu, Jhalawar, Udaipur are requested to forward the list of units who has obtained CTE/CTO and authorization from State Board along with their mode of disposal of inert waste.

*Vijai N.*  
Member Secretary

	(क्षेत्रीय कार्यालय) राजस्थान राज्य प्रदूषण नियंत्रण मंडल, बालोतरा Rajasthan State Pollution Control Board, Balotra (Regional Office)
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RO/RPCB/BLT/Gen-92/3769-72

Dated: 13.1.2025

**Commissioner,  
Municipal Council,  
Barmer**

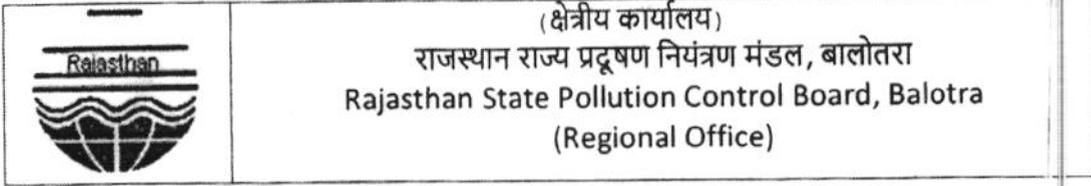
**(Reminder)**

- Sub: Direction under the provisions of Solid Waste Management Rules, 2016 with Water (Prevention & Control of pollution) Act-1974, Air (Prevention & Control of Pollution) Act-1981 and Environment Protection Act, 1986 for the non-compliances.
- Ref: 1. Hon'ble NGT order dated 14/07/2021 in the matter of O.A. no. 38/2018.  
 2. Hon'ble NGT order dated 08/07/2022 in the matter of O.A. no. 42/2018(CZ).  
 3. Hon'ble NGT order dated 15/09/2022 in the matter of O.A. no. 606/2018.  
 4. Hon'ble NGT order dated 19/03/2024 in the matter of O.A. no. 247/2024.  
 5. Letter issued by this office dated 19/09/2023, 01/02/2024 & 27/03/2024.  
 6. Inspection carried out by the State Board official on 19/06/2024 of MSW disposal site.  
 7. Ambient Air monitoring carried out by the State Board official on 23/06/2024 of MSW disposal site.  
 8. Letter issued on 08/07/2024 by the State Board to LSG, Department.  
 9. Notice issued by this office on 09/07/2024.  
 10. Consent to Establish accorded on 11/11/2024.

Sir,

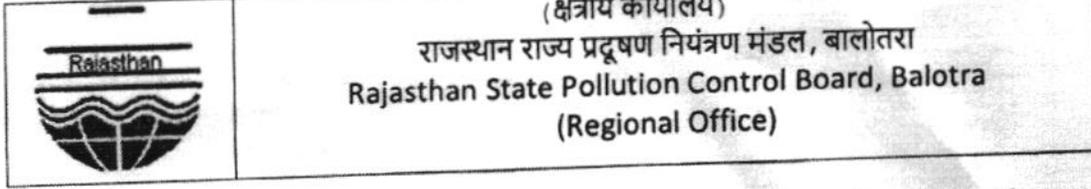
- Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974.
- And whereas, the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') has come into force in whole of the State of Rajasthan w.e.f. 16/05/1981
- And whereas the Solid Waste Management Rules (hereinafter called as the "Rules") have been enacted by Ministry of Environment, forest and climate changes, Gol, New Delhi in exercise of power conferred upon it under the Act, with a view to ensure proper management, handling and disposal of municipal solid waste and the Rules came into the force on 08/04/2016.
- And whereas the Environment (Protection) Act, 1986 has been enacted for the protection and improvement of environment and for matter connected with. The Act came in the effect in whole of India on 19/11/1986.

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 ई-मेल: [ro.balotara@gmail.com](mailto:ro.balotara@gmail.com)



5. And whereas the Rules cast a duty on the Municipal Authority or operator of the facility to make an application to State Board to obtain Consent to Establish/ Consent to Operate as well as Authorization.
6. And whereas the provision of clause (h) of section 15 of the Rules makes every Municipal Authority responsible to set up material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to facilitate the collection of segregated recyclable waste such as paper, metal, glass etc. from the source of generation or from Material Recovery Facilities.
7. And whereas it is pertinent to mention that possibility of fugitive air pollution and generation of leachate from the waste cannot be ruled out during the rainy season while operating such facility.
8. And whereas an interdepartmental meeting was held on 08/03/2021 in the RSPCB Head Office under the Chairmanship of Chairperson, RSPCB with LSG and other departments and it was directed to obtain consent/authorization for the installed/operational MRF& MSW sites under the provisions of Water & Air Act and SWM Rules, 2016.
9. And whereas it has come to Notice of Board that you have still not applied for authorization from the Board, which is Non-compliance of the above said SWM Rules.
10. And Whereas MoEF, Gol, New Delhi vide notification No.327(E) dated 10/04/2001 has delegated the power vested in it under section 5 of EP Act to Chairman, RSPCB to issue directions to any person, officer or authority in addition of its power and performance of function under SWM Rules, 2016.
11. And whereas Central Pollution Control Board had issued directions to Chairperson, Rajasthan State Pollution Control Board under Section 18(1)(a) of Water Act, 1974 and section 18(1)(b) of Air Act, 1981 vide its letter dated 10/11/2014 stating that RSPCB shall issue direction to all the Municipal Authorities in the State for implementation of SWM Rules, 2016.
12. And whereas in view of power vested under section 5 of EP Act, 1986 read with notification No. 327(E) dated 10/04/2001, it is directed that-
  - i. Municipality shall apply and obtain the Consent-/Authorization from the State Board for all installed/operational MRF/MSW sites/Substation in their respective areas.
  - ii. To ensure proper transportation, segregation, sorting, storage and disposal of Municipal Solid Waste at the site of MRF's to control the outrageous diseases.

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ई-मेल: [ro.balotara@gmail.com](mailto:ro.balotara@gmail.com)



iii. To ensure the fugitive air emission and water/leachate If any generated at the site meets the prescribed standards as per Water/Air Acts and schedule-II of the SWM Rules, 2016.

13. And whereas it is also pertinent to mention that in the matter of **Original application no. 38/2018 Intach Chapter V/s State of Rajasthan & Ors.** Which is related to Barmer District, the Hon'ble Tribunal vide order dated 14/07/2021 in the matter of miscellaneous application filed by the State Board has passed the following direction:

"3. Section 16(1) of Solid Waste Management Rules, 2016 provides to enforce these Rules in their respective State through Local Bodies and review implementation of these rules at-least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary in charge of State Urban Development Department and also to monitor environmental standards and adherence to conditions as specified under the schedule of the Act and to also to examine the proposal for provision and make such enquiries as deem fit. Sub-clause 5 of section 16(1) provides that the State Pollution Control Board or the Pollution Control Committee may give Direction to local bodies for safe handling and disposal of domestic hazardous waste deposited by the Waste Generator or Hazardous Waste Deposition Facilities. Similar provisions have been provided in Plastic Waste (Management & Handling) Rules, 2016 and other Rules and the State Pollution Control Board has been empowered to execute these rules and guidelines to protect the environment.

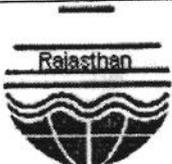
4. Accordingly, the State Pollution Control Board is directed to execute and enforce the Rule of Law, as contained in the Environment (Protection) Act, 1986, within their respective jurisdiction in accordance with law".

14. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 42/2018 (CZ) Yashovardhan Shandilya V/s State of Rajasthan & Ors. Has issue an order on 08/07/2020 that:

"State Pollution Control Board is directed to take a remedial measures and also to issue show cause notice and proceed to recover the environmental compensation for the non-compliance of the orders and rules and in violation of the activities committed by the local authorities."

15. And whereas it is also pertinent to mention that in the matter of **Original application no. 606/2018 in Respect of Rajasthan**, the Hon'ble Tribunal vide order dated 15/09/2022 in the matter of miscellaneous application filed by the State Board has passed the following direction:

जसोल फांटा, जसोल रोड, जिला बालोतरा  
वेबसाइट : [www.environment.rajasthan.gov.in](http://www.environment.rajasthan.gov.in)  
ई-मेल : [ro.balotara@gmail.com](mailto:ro.balotara@gmail.com)

	<p style="text-align: center;">(क्षेत्रीय कार्यालय) राजस्थान राज्य प्रदूषण नियंत्रण मंडल, बालोतरा Rajasthan State Pollution Control Board, Balotra (Regional Office)</p>
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**“2. All States/UTs and their SPCBs/PCCs have totally ignored the improvement of existing open dumps, due by 31-12-2001”**

Also, “The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal. To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.”

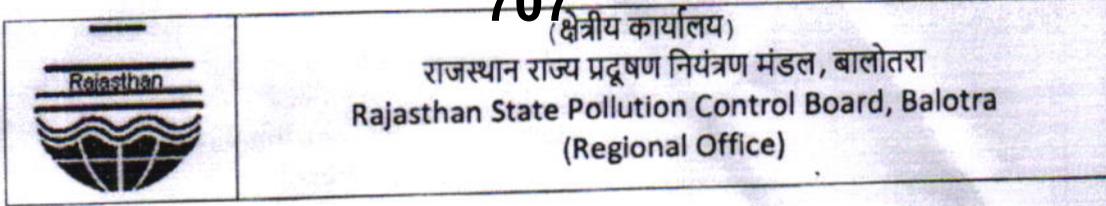
16. And whereas it is also pertinent to mention that in the matter of **Original application no. 247/2024 (PB), Suo Moto “Ahmedabad Surat landfills among worst three methane hotspots in india”** appearing in the Times of India dated 07/02/2024, Hon’ble NGT, New Delhi has passed an order dated 27/09/2024 and directed to submit the action taken report in the matter.

17. And whereas Letter issued by this Office under provisions of Solid Waste Management Rules, 2016, Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Environment Protection Act, 1986 on 19/09/2023, 01/02/2024 & 27/03/2024 incorporating the non-compliances.

18. And whereas the unit (MSW dumping site) was inspected by the State Board official on 19/06/2024 and during inspection it has been observed that:

- a) The unit has failed to ensure the compliance of provisions of Solid waste Management Rules, 2016.
- b) The unit has not obtained the authorization under Solid Waste Management Rules, 2016.
- c) The unit has not operating the material recovery facility for sorting of recyclable materials to facilitate the collection of segregated recyclable waste such as paper, metal, glass etc. from the source of generation.
- d) The unit has not operating the composting pits for the treatment of biodegradable waste.

जसोल फांटा, जसोल रोड, जिला बालोतरा  
वेबसाइट: [www.environment.rajasthan.gov.in](http://www.environment.rajasthan.gov.in)  
ई-मेल: [ro.balotara@gmail.com](mailto:ro.balotara@gmail.com)



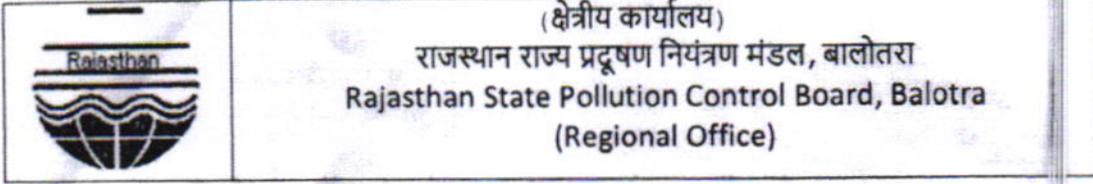
- c) The unit has not provided any fire protection equipment's and safety provisions at dumping site.
- f) The unit has not provided the methane gas detector at the site.
- g) The unit has not provided any system for leachate collection and treatment.
- h) The unit has not developed the adequate green belt area.
- i) The unit has not constructed the storm water drains to avoid mixing of surface runoff with leachate.
- j) The unit has not operating the bio-mining facility for the legacy waste.
- k) Unit has not provided weighing bridge or any other suitable weighing arrangement to determine the weight of waste received, segregated, sold or disposed.
- l) Unit has not provided logbook of waste received, segregated and sold.
- m) Unit has installed the Trommel Machine but the same was found non-operational during visit.
- n) Unit has installed the crushing Machine, Shredder Machine & Bailing Machine for the Material Recovery facility. But during inspection all were found non-operational.
- o) No compost was observed in the compost pit (24 in no's).

19. And whereas the ambient air monitoring of the site was conducted by the Boards official on 23/06/2024 and the monitoring report dated 24/06/2024 clearly indicated that the ambient air quality does not confirm to the standards prescribed in respect of PM10.

20. And whereas the CPCB has submitted a report in the matter of O.A 247/2024 vide letter dated 06/01/2025, which includes the reported measures to be taken at Municipal Solid Waste sites, the measures to be taken are as under:

- a. **That bioremediation should be completed at Barmer Municipal Solid Waste Site.**
- b. **Methane detectors to be installed at the site at appropriate locations.**
- c. **Only segregated inert waste to be permitted to be dumped at sites.**
- d. **Regular Ambient Air quality to be monitored at the site and report to be submitted to RSPCB.**
- e. **Details related to quantity of methane generated to be provided with RSPCB on annual basis.**

21. And whereas, the State Board accorded the consent to establish to Municipal Council Barmer vide dated 11/11/2024 for setting-up the compost unit



(10.00 TPD), Legacy waste Plant (300 TPD), Material Recovery Facility (40 TPD).

22. And whereas, the Municipal Council Barmer has failed to submit the consent to operate application till date.

23. And whereas, the State Board has issued a letter on 08/07/2024 to Director Cum Special Secretary, LSG, Department, Jaipur regarding non-compliance of Solid Waste Management Rules, 2016 (copy enclosed).

24. And whereas a notice for Non-Compliance of provisions of Solid Waste Management Rules, 2016 and Water (Prevention & Control of pollution) Act-1974, Air (Prevention & Control of Pollution) Act-1981 and Environment Protection Act, 1986 was issued by this office on 09/07/2024, but you have failed to submit any reply till date.

In view of above, you are directed to take the action on the shortcomings mentioned in this direction letter as stipulated above and ensure the compliance of aforesaid rules. Failure to which may lead to initiation of further necessary action which may include the Environment Compensation.

Yours sincerely,

(Raj Kumar Sehra)  
Regional Officer

Copy to:-

1. District Collector, Barmer for information & necessary action please.
2. DDR, Local Self Government, Jodhpur.
3. GIC (MSW), RSPCB, Jaipur.

Regional Officer



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

RSPCB Helpline No. : 0141-2716877

Registered Post

F-16(Env.Comp-Gen- 17) RPCB/Env. Comp./1647 Jo 1652

Date: 18-02-22

**Commissioner,  
Municipal Council,  
Barmer.**

**Sub:** Directions for depositing of Environmental Compensation under section 5 of Environment (Protection) Act, 1986 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 42/2018 (CZ) Yashovardhan Shandilya Sharma V/s State of Rajasthan & Ors.

1. Whereas Environment (Protection) Act, 1986 (hereinafter referred to as the "Act"), has been enacted for the protection and improvement of environment and for matters connected therewith. The Act has come into effect in whole of India on 19/11/1986.
2. And whereas the Solid Waste Management Rules, 2016 (hereinafter referred to as the "Rules"), have been enacted by the Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi in exercise of the powers conferred upon it under the Act, with a view to ensure proper management, handling and disposal of municipal solid wastes and the Rules have come into force on 08/04/2016.
3. And whereas the provision of rule 15 of the Rules make every municipal authority in its territorial area responsible for implementation of the provisions of the Rules and for every infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes.
4. And whereas the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, have come into force in the whole of the country with effect from 23/03/1974 and 16/05/1981 respectively.
5. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the unit) in the name of **Municipal Council, Barmer** which is engaged in operating an industrial plant / operation / process (MSW dumping site) at **Gehun Road, Near village Gehun, Tehsil & District Barmer** and during the process the unit discharges water and/or air pollutants.
6. And whereas the unit (MSW dumping site) was inspected by the officials of the State Board on **11.09.2020** and during inspection it has been observed that:
  - (i) **The unit has failed to ensure compliance of provisions of Solid Waste Management Rules, 2016.**
  - (ii) **The unit was operating without obtaining prior consents of RSPCB under Air Act, 1981 and Water Act, 1974.**
7. And whereas the above observations indicate that the unit has failed to comply with the provisions of Solid Waste Management Rules, Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
8. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other

*Post*



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RSPCB Helpline No. : 0141-2716877

cases has directed the Board to impose Environmental Compensation on all the individuals/units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.

9. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
10. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 42/2018 (CZ) Yashovardhan Shandilya Sharma V/s State of Rajasthan & Ors. has 'inter alia' passed following directions on 08.07.2020:-  
**"State Pollution Control Board is directed to take remedial measures and also to issue show cause notice and proceed to recover the environmental compensation for the non-compliance of the orders and rules and in violation of the activities committed by the local authorities."**
11. And whereas the unit is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
12. And whereas the Board has estimated the amount of environmental compensation to be levied on the unit as **Rs 13,50,800/- (Thirteen Lac Fifty Thousand Eight Hundred Rupees only)** on the basis of Polluter Pays Principle.
13. And whereas a show cause notice for intended directions for depositing of Environmental Compensation under section 5 of Environment (Protection) Act, 1986 was issued to the industry vide this office letter dated 07.01.2022.
14. And whereas the submission made by the industry/ unit were considered by the Board and it is observed that industry has failed to justify the observed non-compliances. Accordingly, it has been decided to impose Environmental Compensation of **Rs 13,50,800/- (Thirteen Lac Fifty Thousand Eight Hundred Rupees only)** against your unit.
15. And whereas the Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi vide Notification No. 327(E) dated 10/04/2001, has delegated the powers vested in it under section 5 of the said Act to the Chairman, State Pollution Control Board to issue directions to any industry or any local or other authority for the violation of the standards and rules relating to Bio Medical Waste, Hazardous Chemicals, Industrial Solid Waste and Municipal Solid Waste including Plastic waste notified under Environment (Protection) Act, 1986.
16. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 5 of Environment (Protection) Act, 1986 in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 5 of the Environment (Protection) Act, 1986 and for performance of functions under the Act, hereby directs the industry to deposit the amount of **Rs 13,50,800/- (Thirteen Lac Fifty Thousand Eight Hundred Rupees only)** as Environmental Compensation on the basis of 'Polluter Pays Principle' in Regional office of the RSPCB at Balotra by 30.04.2022. The Environmental Compensation may be deposited through a demand draft drawn in favour of the **Member Secretary, Rajasthan State Pollution Control Board, Jaipur.**

Please be informed that in case of failure to deposit the Environmental Compensation on the industry will be liable for following actions:-



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- i. Consent to establish and/ or consent to operate shall be refused/ revoked without any further notice.
- ii. Legal action including filing of Execution Application before the Hon'ble NGT may be initiated against the industry and its owners/ occupiers.
- iii. Any application for grant/ renewal of consent to establish or consent to operate shall not be entertained by the Board.
- iv. After 60 days the industry shall be liable to pay additional amount @ 1.5% of the Environmental Compensation amount per month till deposition of the Environmental Compensation.

It may be further noted that failure to comply with these directions is a criminal offence, punishable with imprisonment for a term which may extend to seven years and with fine under section 15 of the Environment (Protection) Act, 1986.

This bears approval of the competent authority.

Yours sincerely

(Vishnu Datt Purohit)

olc  
Environmental Engineer (Env. Comp.)

F-16(Env.Comp-Gen- 17) RPCB/Env. Comp./

Date:

Copy to following for information and necessary action:-

1. Group Incharge, Legal, RSPCB, Jaipur.
2. Group Incharge, MSW, RSPCB, Jaipur.
3. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Balotra.
4. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
5. Guard File.

olc  
Environmental Engineer (Env. Comp.)